[Shrimati Monika Das]

once if we really want to change the educational system. Thank you, Sir.

THE HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS SERVICE) AMENDMENT BILL, 1985

MR. CHAIRMAN: Now we shall proceed with the legislative business. The Law Minister is to move the Bill for. consideration.

THE MINISTER OF STATE IN THE MINISTRY OF LAW ANDJUS-TICE (SHRI H. R. BHARDWAJ): Sir, I beg to move:

"That the Bill further to amena the High Court Judges (Conditions of Service, Act, 1954 and the Supreme Court Judges (Conditions Service) Act, 1958, as passed by the Lok Sabha, be taken into consideration."

Sir, this is to provide for the enhancement of conveyance allowance payable to a Judge from Rs. 300 Rs. 500 p.m. subject to the maintenance of a motor-car by him.

Sir, the immediate background for the need to enhance the conveyance allowance of the Judges comes from the Chief Justices' Conference which took place in 1983. The Resolution which the Judges passed in that Conference asked for chauffeur-driven cars to the Supreme Court Judges. the alternative, it was also provided in the Resolution that in case it not immediately implemented, the conveyance allowance of Judges should be increased from Rs. 300 to Rs. 500. So. agreeing on the Resolution of Judges, we have introduced this Bill and I hope that it will get support from all corners of the House.

The question was proposed.

MR. CHAIRMAN: Mr. Mostafa Bin Quasem.

SHRI MOSTAFA BIN QUASEM (West Bengal): Hon. Chairman, Sir, the present amending Bill seeking to enhance allowances the monthly conveyance of the High Courts and Supreme Court Judges from Rs. 309 to Rs. 500 been initiated by the hon. Minister in pursuance, as has just now stated of a Resolution adopted that effect in the Conference of Chief Justices in 1983. In the face of steep rise in petrol prices. not think that the justifiability of the Resolution of the Chief Justices can be put to question. But what I think what can be rightly put to question is the attitude of the Central, Government towards the Judges, Sir, the Resolution was adopted in 1983 and the Government is initiating this legislation only now in 1985. Now, you accede to the demand of the Judges contained in the Resolution, when you concede the demand to be just. why is this delay in initiating this legislation? This delay, whether reflects on attitude of reluctance of neglect of both on the part of the Government of India towards the Judges of the Supreme Court and High Courts, is anybody's guess.

Fir, you know that for quite some time a demand is being made by responsible persons for a thorough review by the Government of India of the salaries, emoluments and service conditions of the High Court's and Supteme Coart Judges. Recent paper reports go to indicate that the present Government is seized of the matter and the Government is thinking of making such a review and, if necessary, to make a revision of the salaries, allowances and other emoluments of the High Courts' and Supreme Court Indges of our country. My question is:—if the newspaper report is correct—when you are thinking or revising the salaries and allowances of these Judges, then why are you resorting to this piecemeal legislation or ad hoc legislation? The present Bill only touches on an insignificant part the whole thing. A piecemeal legis-

[20 MAY 1985]

lation, Sir, you will agree, is not good. and a piecemeal legislation in this particular respect relating to the Judges of the Supreme Court and High Courts of our country is not in keeping with the status of the law-making body, that is Parliament, not to speak of the status of the persons for whom this legislation is meant.

Sir, in this connection I would like to draw the attention of this august House, and particularly of the Government, through you, regarding the condition of service, emoluments of the vast number of Judges in the ordinate Judiciary stretched through. out the country. Sir, it would be no exaggeration to say that in the majority of cases, a huge number of Judges in the Subordinate Judiciary have to act under most dismissing circumstances, in trying circumstances. one may even rightly coin those sub-human conditions.

I think there will be no two opinions in this august House that emoluments, the salary and other privileges and facilities and service conditions of the Judges of the subordinate judiciary of our country need immediate improvement I would like to sow that in spite of our having federal system of Government in the country, the founding fathers did dispense with a dual judicial system is operative in the United States America or in some other federal countries of the world. Instead founding fathers prescribed a single integrated judicial system in the couniry. This being so, the Government at the national level or at the could not leave the whole matter to the States. There will be nothing new if I say that discontented Judges or to put it in other words, Judges with suppressed discontentment not be expected to render the quantum and quality of service expected of So, I would request the hon. them. Minister to look at the whole again. You cannot leave the entire matter to the States because they are The Central Governshort of funds. ment cannot sit tight over their condition.

What is the condition under which Just to make a they have to work. reference to that, I may say where the B.D.Os, they have a right to use An Assistant Engineer official cars. in the P.W.D. Department can official car, the Sub-Divisional Judicial Magistrate cannot dc so. In order to attend their courts, they have to travel by buses or by general convey-The irony of the situation is that in some cases they have to travel with the alleged criminals constantly running the risk of being intimidated on their way to the court. So, you should give a serious thought to this problem.

I think a discussion on the present Bill provides us an opportunity to discuss the state of the independence of judiciary in our country. I fully concede that free and independent judiciary is one of the most essential pillars of democracy in our country. In the Indian scheme of things where the Constitution has been given the supremacy. What is needed at the governmental level is some sort of mutual cooperation among the three arms of the Government and a balance has to be struck among the three arms of the Viewed from this an-Government. gle, the concept of the independence of the judiciary should come to mean that the judiciary should be free from undue, unnecessary and arbitrary inteference from the other two organs of the Government particularly from the executive organ which is armed with the power of making judicial appointments and transfers. etc. It is for this reason that any design on the. part of the executive to establish its ascendancy over the judiciary even though it is in the guise of instituting parliamentary supremacy should be opposed.

Sir, so far as the appointment of the Judges of High Courts and Supreme Court is concerned, we know the conThe High Court and Supreme Court Judges

Sh. Mostafa Bin Quasem position. The constitu. stitutional tional right to appoint judges rests But for obvious with the President. speaking, it has reasons, practically come to be a prerogative of the executive. But it cannot be an exclusive or unfettered prerogative of the executive. That is my point. sake of maintaining the independence of judiciary, it is not enough Judges should be independent.

What is needed more is that they should be 'seen as independents', so that the Judges may be seen as in-The power of selection dependent. of Judges should not be entirely left to the sweet will of the Executive, if it is left to the sweet will of the Executive. and $\mathbf{i}_{\mathbf{f}}$ the Executive entirely acts on its own, it may result in suspicion and misgivings in the minds of the people regarding the motive of the Executive behind such selections. So, if this feeling is to be removed, our suggestion is that at least in the case of appointment of Chief Justices, should make an arrangement for having consultation with the national Opposition leaders of our country. That will help a lot in removing this suspicion which is there.

Sir, with your permission, I would like to dwell on one or two aspects of the Government's policy.

MR. CHAIRMAN: You have one more minute. Whatever you want to say, you say within that time.

SHRI MOSTAFA BIN QUASEM: Sir, the Government's persistance with the doctrine of committed judiciary continues to be a cause of grave concern and alarm for maintenance of independence of the judiciary in our country. Sir, the Government is still pursuing the policy of transfer of Judges. This policy of transfer of Judges gives the scope for pick and choose by the Government of Judges from the point of view of its own poli-

Sir, another distical consideration. turbing feature is this. The Governofficiating ment is having so many Chief Justices in the High courts Till very recently, no fewer than nine of the 17 Chief Justices were officiating The whole Justices. Chief amounts to this as if the officiating Chief Justices are kept on probation and the Government is constatly examining their performance, their way of thinking, their way of acting and after that if the Government is pleased, they are confirmed. Sir, shortcoming has, perhaps, led to Justice of the Supreme Court to make a recent remark which has already caused a stir both inside this august House and the other House, So I think, the Government has failed to have healthy norms regarding appointment of Judges in our country. And until the Government evolves some healthy norms on the basis of a national consensus, such misgivings will lie in the minds of the people. Sir. there are other shortcomings....

MR. CHAIRMAN: No more time is left.

SHRI MOSTAFA BIN QUASEM: With these words, Sir, I conclude.

SHRI BAHARUL ISLAM (Assam): Mr. Chairman, Sir, I rise to give support to the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill of 1985.

Sir, the hon. Minister of State for Law and Justice has already stated the objects of this Bill. Of course, the increase of Rs. 200 from the original Rs. 300 to Rs. 500 by way of what is known as the car allowance is a meagre amount. But even then it is a welcome gesture on the part of the Government. In addition to this, we understand that a number of other measures have already been taken by the Government. For example, the dearness allowance of the High Court and Supreme Court Judges is now

made admissible to the extent of Rs. And we know, Sir, that 2.250 or so. these salaries and these amenities are not large salaries and not large ame. nities. During the British regime, the original salary of a High Court Judge was Rs. 4,000 which is today equivalent to about Rs. 80,000, if not more. But in a poor country like India, it is not possible to pay a salary of 80,000 to a High Court Judge. And proportionately also, the salaries the Chief Justices of the High Courts. the salaries of the Judges of the Supreme Court and the salary of the Chief Justice of the Supreme Court will have to be raised. It is not possible. But even then, certainly a raise should be made to an extent that the Judges may reasonably live in some comfort in the country so that they can deliver the real justice to the people.

The High Court and

Supreme Court Judges

I would like to make a few suggestions to the Government for consideration. So far as the Chief Justices of the High Courts are concerned, they get, what is called, a sumptuary allowance of Rs. 400. I think per month and the Chief Justice of the Supreme Courts and not paid this sumptuary Court are also paid this sumptuary allowance but the Judges of the High Courts are not paid this sumptuary allowance. My respectful submission would be that this anomaly should be removed and the Government should also consider payment of this allowance to the Judges of the High Courts.

There is an argument advanced that because the Salaries and other amenities to the Judges of the High Courts and the Supreme Court are meagre and as a result, talent is not attrac-As I submitted, the salary originally of a High Court Judge Rs. 4000 which was reduced to 3500 after independence. Proportionately, it should have been 80.000 per month by now, which is not possible. Now, as I said. argument advanced is that because of meagre salaries, real talent is

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lt is, of course, difficult attracted. to understand what is meant by 'talent' perhaps what is meant is persons with a good practice at the Bar should be there. But as you know, the advocates with such practice are earning at least Rs. 30,000 to Rs. 40,000 month and even if the salary of the High Court and Supreme Court Judges is raised to Rs. 10.000 15,000 per month—which can possibly be raised, (because I know when went to Malaysia, I found the salary of a High Court Judge in terms of Indian currency, comes to about Rs. 12,000 per month).-those advocates may not be attracted, because have a lucrative practice at the Bar. To my mind, there are two categories of people; those who care very much for money, and the other kind more for prestige. Advocates earning Rs. 50,000 per month will not feel inclined to take up the job but there will be the persons of the second category. Our Judiciary has earned a lot of prestige, honour and respect and our judiciary is taken in a high esteem by the people. today, possibly, amongst all the organs of the State judiciary is one organ that commands the maximum respect from the people of the country, this is no mean a compensation. there are people in the subordinate judiciary and advocates who will care more for this honour, for these values of life and other ethical values and they will certainly be attracted to the judiciary. Even then, at least some sort of amenities, some sort of minimum financial help should be offered to them. Under article 217(2) of our Constitution, the qualification of judicial officer, or a person to be appointed a Judge of the High Court, is at least 10 years' practice at the Bar. A very good practice at the Bar should not be the only qualification. The real qualification should be honesty integrity, allegiance to the Constitution and the objectives enshrined in the Constitution understanding the changing social conditions of the country absolutely secular outlook, belief in ethical values and the like. A lawyer [Shri Baharul Islam]

with such values is suitable to be appointed a Judge of the High Court. Our Indian Judiciary has earned a great reputation in the international field. Our judiciary, our High Courts and Supreme Court are held in high esteem everywhere.

When I had occasion to tour several countries in Europe and also in Asia, I found that our High Courts and Supreme Court are kept is high esteem. I know that our judgments are cited at least in Malaysian courts.

Now, what is the basic function of the judiciary? Sometimes, we find that -we see from newspaper reports-the judgements of the High Courts and the Supreme Court are criticised by a section of the people. The ments in the case of ordinary litigations, whether it is civil litigation or criminal litigation, are not taken notice of by these critics. But judgement involves an ideological question, may be with regard to property, may be with regard to some personal laws it comes to be criticised. This is natural in a democratic country like ours. Certainly, it will be criticised by those sections of the people with whose views a particular judgement comes into conflict. Particularly, in the Supreme Court and in the High Courts, great battles are fought by way of writ petitions, great battles for ideological purposes, with regard to ownership of property, transfer of property, family laws and so on. For example, for enforcement of fundamental rights, or assumed fundamental rights or if possible to make the Directive Principles justiciable. In matters, when judgements are delivered by the Supreme Court, naturally, some of these judgements are liable to be criticised by some sections of the people. It is most welcome in a democratic country. It is the of a judge, in my respectful submission, in trying such cases, to adjust the divergent claims in such a manner as to help for gradual transformation

of the society into one, as envisaged in the Preamble of the Constitution, namely, a society, socialistic, democratic, secular in character.

It is often said that the judiciary should not be committed. Certainly Nobody says that there should be a committed judiciary. If a judge is committed, he is not worth his salt. If the judiciary is committed if commitment is made to the dictates of the Government, that judiciary will not be worth its salt. But at same time, I would submit, with great respect, that the judiciary should be committed to the Constitution. should be committed to the Preamble ot the Constitution. The Preamble is well-known. The judges, as should be committed to the aims and objects of the Constitution as envisaged in the Preamble. Our Constitution says that we are gradually proceeding to be a society, a socialistic type of society; a secular and democratic society. In writing judgements on ideological matters, certainly, the judges will have to keep an open mind on such subjects. When they do so. they cannot be said to be committed in the ordinary sense of the

shing in a minute or two. It is said that there should not be 'sychophant' judges. I entirely agree. There should not be sychophant judges in the High Courts and in the Supreme Court. But at the same time, the judges should be discreet in their utterances and should not publicly criticise their colleagues in the High Courts and in the Supreme Court. It is said that the mind of a judge should be

MR. CHAIRMAN: Your time is up.

SHRI BAHARUL ISLAM: I am fini-

that the mind of a judge should be open, but his mouth should be closed. The mouths of the judges of the High Courts and the supreme Court should be closed. A judge should not criticise his colleagues or make some observations against his colleagues.

Now, on the question of selection and appointment of judges, one hon. Member just now mentioned that there

snould not be any 'pick and choose'. Certainly, not. There should not be any pick and choose, in the case of appointment of judges. But how to select a new candidate either from the subordinate judicial sevice or irom the Bar? An experienced Chief Justice will be knowing who are the suitable candidates from amongst the subordinate judicial officers, or from the Bar.

t if a Chief Justice is new, who has en transferred from outside, he can also select suitable candidates from the Bar or from the subordinate judicial officers, if he cares to consult his senior colleagues.

There will be no difficulty about it. He will have to see that these are the tersons who will understand the objective of the Constitution, the real functions of the judiciary, whose character is above question and who should be recommended for appointment as a Judge of the High Court. Thank you.

SHRI R. MOHANARANGAM (Tamil Nadu): Mr. Chairman, Sir the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1985. seeks to enhance the conveyance allowance for the Supreme Court Judges the High Court Judges from Rs. 300 to Rs. 500. The hon. Minister has stated in his speech that during the Chief Justices Conference held two or three years earlier-i.e. in the year 1983they had demanded that the conveyance allowance should be increased from Rs. 300, to Rs. 500, and that is the reason why our Minister has come forward and introduced this Bill on the floor of the House increasing the allowance from Rs. 300 to Rs. 500. I do not know how the Chief Justices came to the conclusion that this should be increased only by Rs. 200. Considering the price level in the year 1983 and the price level in 1985, and rarticularly the hike in the price of petrol, the resolution should have demanded not an increase from Rs. 300 to Rs. 500 but from Rs. 300 to 1000. With Rs. 500 you cannot purchase even 70 litres of petrol and with 70 litres you can travel only 700 kilometers. That is not sufficient for the Supreme Court or High Court Judge to travel from his house to the High Court or Supreme Court, as the case may be.

As for the services conditions of the Judges, it is a well known fact that they are not in a position to say anything for the simple reason that they do not have a union to represent their case. And they themselves cannot come forward to speak about the general service conditions of the High Court Judges, Nobody speaks about them and they themselves cannot come forward and talk about these. Also we expect the Judges to be purer than Caesar's wife. I do not know how we can expect it when we give them a meagre salary of Rs. 4,000 to a Supreme Court Judge and Rs. 3,500 to a High Court Judge. And when any. body says that 8 lakh cases are pending in the High Courts and Supreme Court, these are the main reasons why all these pending cases are tackled in time. Supposing example I am a High Court Judge and our hon Law Minister is an advocate appearing in a murder case, I will definitely think that while I get Rs. 4000 per month, he is getting Rs. 4000 for one appearance. My concentration, my energy would be only on that particular point. Unless until we improve the service conditions of Judges and increase their salary, we cannot expect the justice that we expect now from them. Not only is it a question of salary, as trade-unionist I can point out that if as a company employee I have grievance. I can at once from an association, convene a meeting and talk about my grievances and difficulties, whereas High Court Judges talk like that. If it is a Government employee, they can come forward and represent their case before anybody but to whom will they represent their case? They can only convene a conference where they can talk about their grievances and after two years our Minister gets the sympathetic con-

[Shri R. Mohanarangam] sideration to introduce this Bill after they had passed a resolution in their conference. But I want to know specifically from the Minister if this will be given retrospective effect, or it is going to be given from this month only. All these things we have to state.

The High Court and

Supreme Court Judges

Before stating all these things would like to point out the difficulties in regard to the service conditions of the High Court Judges. What about the housing problem? If at all a Judge comes out of his house and intimates to Government that he wants a separate bungalow, Government will give him a Type A bungalow of value of Rs. 4000 or 5000, whereas if he stays in his own house, the Judge is given only Rs. 350. That is what almost all the Judges in my State and in different States get. That is why I request our Minister to give a consolidated sum of Rs. 2000 as house-rent allowance for the High Court Judges as well as for the Supreme Judges.

Already we have pointed out on the floor of Parliament that there should not be transfer of Judges. But I am not going into that question and other arguments and I do not want to argue about the condition of Chief Justices on transfer from one High Court to another High Court. But my point is. if at all any Judge is transferred from one High Court to another High Court he should have adequate knowledge of

the language of that particu-12 Noon lar State.

Unless and until he possesses knowledge of the regional language of the particular State, a Judge should not be transferred. I do say that he cannot be transferred, but unless and until he possesses sound knowledge of the regional language of that particular State, he should be transferred from one High Court to another High Court.

My friend Mr. Valampuri John, has written an article just a week

stating that the Judiciary, one of the arms of the Government, has violently twisted the other two arms, Legislature and Executive, because of the menace of Judge-made laws. I do not know what those Judge-made are. Nowadays it is common where, in almost all the High Courts, he says. I do not know how far it is true. But I personally feel that this poor salary is responsible for Unless and until, everything. Minister, you give sufficient salaries to the Judges and increase their allowances to the satisfaction of the Judges, we cannot expect full justice from the Judges I do not blame any particular individual for all this. Society responsible, you, the Government, are responsible, for giving these low salaries. They exist as they were in 1950 and there has been no change since I do not want to go beyond the scope of the Bill.

I personally feel that this allowance raise from Rs. 300 to Rs. 500 is not -We have to increase it to sufficient. Rs. 1,000/~.

Thank you, Sir.

PRATAP BIR BHADRA SHRI SINGH (Uttar Pradesh): Mr. Chairman, Sir, I am thankful to you this opportunity and also to the learned Law Minister for introducing this piecemeal legislation although I expect. ed that other aspects of their service will also be looked into through comprehensive legislation.

While appearing before a High Court Judge, I asked him whether his class of service was covered by Civil Services. He said, "No. We are holding a constitutional post and we expected that our conditions of service would be better. But, unfortunately, I find that the conditions of service of the High Court Judge are somewhat inferior to certain classes of civil servants."

Now, when our Law Minister referred to the Chief Justices' meeting and the suggestions made by them, probably all the Chief Justices of all the Fish Courts suggested that there should be an increase in salary. The second suggestion was, of two High Courts at least, that they should be given income-tax-free salary. Then the third suggestion was that there should be increase in pension and increase in conveyance allowance-to which this Bill relates-grant of sumptuary allowance and raising the retirement age of High Court Judges. J think much of these suggestions needs consideration and the serious prehensive Bill to which I was referring should contain many of these things for the fulfilment of expectations-that the Judges should be impartial, they should not mix with other sections of the society, should live a life of their own-and for all that it is necessary that certain conditions should be created for them. Now, the question of salary is assigned to three arguments. Firstly, because there is price rise, secondly, because there is a change in the economic situation and, thirdly, because there is inflation. I think there are good reasons why that aspect of the matter should be considered. wise they cannot have a comfortable life. Other allurements will creep in.

I am sorry to admit that so far as the lower judiciary is concerned, in the District Courts, up to the level of District Judges corruption is gradually and slowly creeping in. I may also admit that some of the High Courts are also not free from this. 1 do not want to mention any Court but this aspect of the matter will have to be looked into because the increase in prices, changing economic situation and inflation are influencing their way of life. Now, Judges are not expected to go out and speak for themselves. So, I feel that our Law Minister will consider this aspect of the matter and bring a comprehensive legislation looking to other conditions.

Somebody just remarked from the Opposition about committed judiciary. What is wrong with a committed ju-

The question is: diciars? Commitment to whom? Our ex-Judge of the Supreme Court just remarked that they should be committed to the Constitution. Yes, cause of justice may also be included into that commitment. Then, changing national requirement, that is the need of a developing society changing from a feudal structure, from a backward agricultural economy to a modern society. That should not be obstructed. What I mean to emphasise is that the transformation of the society from a backward society to a modern society, should not be obstructed by the judiciary. And find that many of the amendments that have been introduced in Constitution, were, as a consequence of some of the judgements that were delivered in the Supreme Court, pecially with regard to the preservation of the property rights. I feel that the judiciary, being the third branch, an independent branch, tried to misinterpret our legislations for transformation of the society from a backward society to a developing society. Thus, the judiciary played a role of obstruction. I think the commitment of the judiciary should be to the cause of change, transformation, which the biggest need of the time.

Many other things have been said. Somebody said that transfer of Judges should not be resorted to. Why not? You think that every High Court must sit only in segregation? Single Judge jurisdiction is so very limited that I do not think that you require use of local languages, and the language which is generally used in the court of law is sufficient to meet the needs. But where there is a problem of regional languages, out of the two Judges, one Judge can be one who is knowing the local language, and the other Judge can be English-knowing. So, there is no difficulty. As far as Judges are concerned, it is very essential, looking into the whole national pattern, that there should be national integration and I think transfer of Judges will be necessary.

[Shri Bir Bhadra Pratap Singh]

One of the suggestions which has been repeated time and again is that justice should be taken out from the Home Ministry, as Mr. M. C. Setalvad emphasised it very often and suggested the same to be put directly under the Law Ministry. I think that is a very good suggestion looking from the point of view of the independence of the judiciary and from other considerations because then our Law Minister will not be affected so much in bringing a comprehensive legislation and reforming the judiciary.

While concluding, I would say that other facilities such as house, medicine, education of their children and other things should be provided along with the allowance which has been increased a little bit and which requires to be increased further.

With these words, I support this Bill.

CHAND BHUYAN SHRI GAYA (Orissa): Mr. Chairman, Sir. while supporting the Bill, I want to say that there should be increase in the salary of the Judges and also other facilities available even to the Secretaries should also be of the Government given to the High Court and the Supreme Court Judges because the salaries, the Judges of the High Court and the Supreme Court and even the District Judges and other iudiciary officers are getting are those of the pre-Independence era. Now, the value of money has gone down ten-fold. Where one rupee was required then, ten rupees are required now. So, salaries and allowances and other facilities should be given taking into consideration the reduction in the value of money. Sir, I suggest that the District and Sessions Judge should given the same salary of an I.A.S. officer. I agree with the previous speaker that there is corruption in our judiciary. I feel, to root out corruption and to increase the efficiency in our judiciary, the Judges salaries should be increased. If the salary is attractive, they can attract the best talented people to the judiciary. The quality of our Judges is also decreasing day by day, because the best talented persons in judiciary are not attracted. Our Judges work from morning to night. Even on holidays also they work. I suggest that the salaries should be in proportion to the quantum of work they put in.

There is a large number of backlog cases pending in different courts. Their number has increased manifold. To cope with the quantity of work, the number of Judges in the Supreme Court, High Courts, etc., should be increased significantly. The Ministry of Law should fix a time-limit for disposing of civil, criminal and other cases.

Alternatively, the Government of India, should set up a Tribunal at the national level with the same powers and status as enjoyed by Supreme Court and High Courts, and their adjudication should be made final. It should not be questioned in any court of law again so that the backlog cases can be disposed of quickly.

The poor people who are not able to get two, square meals a day should be given free legal aid. The rich litigants can afford to delay the case for even 20 years. But the poor people cannot afford it and so I request the Government to provide legal aid to them. It is rightly said that the justice delayed is justice denied.

Regarding the procedure for appointment and transfer of Judges, in Article 217 (1) of the Constitution, it has been laid down that the "consultation with the Chief Justice of India" should be made. But, in my view, the word "consultation" should be mandatory and obligatory. It should not be interpreted as the desire and suggestion of the Chief Justice. The norms of convention of the suitability, security and efficiency which had been followed for a long time, has been

given a go-bye. I feel it should be again followed. And in case of supersession, it should not be arbitrary. There should be very few such cases. When there is a talented judge, there the question may arise.

Supreme Court Judges

The High Court and

AR. CHAIRMAN: I think you have tisished.

SHRI GAYA CHAND BHUYAN: One minute. Sir. Moreover, the laws which we are now following were framed during colonial rule to rule this country—the Evidence Act, the Cr. P. C., the C.P.C., everything to delay the cases. So, now it is high time to see that they are changed to expedite the disposal of the cases

Then the judges should not be allowed, after retirement, to hold any office in Government or in private bodies. as in the case of the Comptroller and Auditor General of India, the chairman and members of the public service commissions, etc.

Then the Ministry of Justice should be under the Ministry of Law. I do not see any argument for keeping the Ministry of Justice in the Home Ministry when there is a separate Ministry of Law.

lany people have said about of emitted judiciary.

MR. CHA!RMAN: You have exceeded your time. You can keep it for the next occasion. Mr., Mahendra Mohan M shra.

श्री महेन्द्र मोहन मिश्र (विहार):
प्रध्यक्ष जी, मैं यह विधेयक जो सदन में
हमारे राज्य मंत्री जी ने रखा है इसमें
कोई विवाद का प्रक्रन नहीं है इसलिए
मैं इसका तहेदिल में समर्थन करना हूं।
प्राज जब सवारी भन्ने की बात उठती है।
तो अनायास एक भावना उठती है
हमारे देण में जो न्याय प्रणाली है, उसकी
और हमारा ध्यान जाता है। श्राज ग्रगर
उस और श्राप देखें तो एसा लगेगा कि
भारतवर्ष की जो न्यायप्रणाली है वह

सस्ती और सरल नहीं है । दो वस्तुएं सस्ती और सरल नहीं है, अगर इस पहलू पर आप देखेंगे तो उच्च न्यायालय में और उच्चतम न्यायालय में दोनों के बारे में कोई दो मत नहीं है । लेकिन जब हम जिला स्तर पर जायें, मैं कोई आक्षेप नहीं करता, लोकतत्व में न्यायपानिका की जो स्थिति हैं उसको देखते हुए कह सकते है कि लोगों की आस्था में गिरावट आई है और अगर कोई कमजोरी आ जायेगी तो लोकतंव आगे नहीं बढ़ सकेगा।

[उपसभापति महो६या पीठासीन हुई।]

हमारे जिला स्तर के न्यायालय है उस स्रोर मैं मंत्री महोदय का स्रौर इस सदन का ध्यान दिलाना चाहता है। में यह कहना चाहता हूं कि लोगों की म्रास्था मे न्यायालय के प्रति गिरावट ग्रा रही है। ग्राज से 10 साल पहले हम कहा करते थे कि ग्रापस में ग्रगर किसी बात का झंझट हम्रा करत। था तो कहते थे कि चलो केचहरी में भ्रौर न्याय प्राप्त कर लो । मैं चाहता हं कि हमारी न्यायपालिका उसी स्टेज पर बनी रहे। जैसी पहले थी। यह ठीक है कि हमारे ग्रादरणीय सदस्य जस्टिस श्री बहरूल इस्लाम जी ने कहा, जिस स्थिति में, जिस ग्रार्थिक स्थिति में हुमार भारतवर्ष है उस अनुपात में हुनारे जजों की जो तनख्वाह होनी चाहिये वह नहीं दे सकते । मेरा एक मुझाव होगा राज्य मत्री जी से, वह स्वतः एक ग्रन्छे ग्रधिवक्ता रहे हैं, मन्नी भी है, उन जजों को श्राप खुद कहें कि ग्राज की परिस्थित में, भारतवर्ष जो कि एक डवलपिंग कंटरी है, जैसा हमारे बहरूल इस्लाम जी ने कहा कि समाजवादी कदम जो हम उठा रहे है, जो समाजवादी धर्म निरपेक्षतः का नक्या हमने बनाया है वैसी स्थिति में न्यायपालिया की क्या भूमिका हो, उनकी सुविस कडिशंस, शर्ते क्या होंगी, कितनी तत्तख्वाह होगी, इसके लिये वह स्वतः एक समिति बना कर सरकार के सामने रखें । यह भी रखें कि इस वक्त जो न्याय प्रणाली महंगी श्रि महेन्द्र मोहन मिश्री

ह वह सस्ती होती चाहिये ग्रौर सरल ग्रीर सूलभ होनी चाहिये । माननीय उपसभापित महोदना, आप जानती हैं कि जस्टिस डिलेड इज जस्टि: डिनाइड। हमारे देश में मुकहमों के फैसलों में बहुत विलम्ब होता है । छोटे छोटे मामले कई वर्षों तक चलते रहते हैं। ग्रब स्थिति यहां तक ग्रा गई है कि लोग कचहरियों में जाना नही चाहते है। यह बात सही हैं कि दीवानी के मुकटमों की संख्या कम हो गई है। लेकिन दूसरे लेबर केसेज, टैक्सेशन के मामले श्रीर एडिमिनि-स्दुेशन के मामले बहुत बढ़ गये हैं। में चाहता हूं कि सरकार को ऐसे केसेज के निपटाने के लिए जो हमारे देश के बड़े बड़े जस्टिस हैं, जजेज हैं, जो रिटायर हो गये हैं, उनका एक ट्राइव्यूनल बनायें जो इन मामलों के फैसले शीघ्र कर सके। हमारे देश में पंचायत की पद्धति है। इस प्रकार का प्रावधान हमारे देश के संविधान में होना चाहिए । सुप्रीम कोर्ट के जजेज ग्रौर हाई कोर्टस के जजेज 62 या 65 वर्ष के बाद रिटायर होने के बाद भी इस योग्य रहते हैं कि उनकी योग्यता का उपयोग किया जाना चाहिये। ये ट्राइव्यूनल सारे मामलों को शीघता से निपटा सकते हैं। हमारे देश में बड़े बड़ मसलों को हल करने के लिए पंचायत का सहारा लिया जाता था । हमारे देश में राज की स्थापना का स्वप्न देखा गया था । महात्मा गांधी जी ने पंचायती राज की तरफ हमारा ध्यान ग्राकिषत किया था । लेकिन ग्राज स्थिति यह कि प्रोसीजर ने हमारे सामने एक हंगामा खड़ा कर दिया है । ग्रंग्रेजों के जमाने के किमिनल प्रोसिजर कोड ग्रौर सिविल शोसीजर कोड के माध्यम से फैसले होते हैं। छोटे छोटे मामले एक वर्ष से लेकर 10 वर्ष तक कोर्ट में पड़े रहते हैं। में चाहता हूं कि हमारी सरकार इस तरफ ध्यान दे।

जहां तक जिलों का संबंध हैं, यह कहना चाहता हूं कि जिलों में जो

हैं उनके जजेज काम करते श्रावास की कोई व्यवस्था नहीं होती हैं। एक जिले में 10-15 से ग्रधिक जजेज नहीं होते हैं, लेकिन फिर भी उनके रहने के लिए मकान नहीं होता है। इसलिए मैं चाहता हूं कि स्टेट्स गवर्नमेंट से सलाह करके ग्रीर उनको फाइनेन्स करके इन लोगों के लिए हाउसिंग की स्कीम बनाई जानी चाहिए। अभी हालत यह होती हैं कि कई स्थानों पर जिलों में जजेज को बरामदों में ग्रपनी कोर्ट लगानी पड़ती हैं । जब उनके लिए रहने के लिए मकान नहीं होगा तो वे कोर्ट का काम किस प्रकार से संचालित कर सकते हैं ग्रौर किस प्रकार से न्याय कर सकते हैं ? सरकार को शीघ्र इस स्रोर ध्यान देना चाहिए । जजों के लिए रहने की स्विधा प्रदान की जानी चाहिए ।

Amdt. Bill. 1985

दूसरी बात मैं यह कहना चा**ह**ता हं कि यहां पर क्वालिटीज ग्राफ जजेज की बात कही गई है। उधर के माननीय सदस्यों ने कहा कि कमिटेड जजेज नहीं होने चाहिएं। लेकिन मैं यह कहना चाहता हं कि जजेज को हमारे सविधान के प्रति कमिटेड होना चाहिए। ग्रगर संविधान के प्रति कमिटेड नहीं होंगे तो वे लोग न्याय किस प्रकार से कर सकते हैं। इसलिए हमारी न्यायपालिका को संविधान के प्रति कमिटेड होना चाहिए। हमारे संविधान में जो मूलभूत सिद्धांत हैं उनके प्रति हमें कमिटेड होना चाहिए।

तीसरी बात मैं यह कहना चाहता हूं कि जैसा कि कहा गया है, हमारे देश में हाई कोर्टस में ग्रौर मुप्रीम कोर्ट में जो मामले पड़े हुए हैं उनमें 40 प्रतिशत मामले ऐसे हैं जिनमें सरकार होती है। इसलिए मैं कानून राज्य मंत्री जी से कहना चाहता हूं कि वे छोटे छोटे मामलों को स्वयं रिव्यू करें ग्रीर उनका निष्पादन स्वतः कर दें। इन छोटे छोटे मामलों को स्वतः निष्पादित करके वापस लिया जा सकता है। हमारे विधि मंत्री जी ने कहा था कि फौजदारी के मामले एक साल में श्रौर दीवानी के मकदमें दो साल में निपटा दिए जायेंगे। लेकिन

देखने में यह स्राता है कि इन मामलों के निपटाने में कई वर्ष लग जाते है। इस-लिए स्राप एक कम्प्रीहैंसिव कमीशन बनायें जो इन लोगों की सार्वस कम्डीशन को स्रौर स्राय सारी चीजों को देखें। किस प्रकार से प्रोसीजर को कम किया जा सकता है, कैसे मुकदमों को जल्दी निपटाया जा सकता है, कैसे न्याय लोगों को सस्ता सुलभ हो सकता है, इस बारे में स्रपने सुझाव दें। सरकार उन सुझावों पर विचार करे।

दो-तीन बातें मैं ग्रौर कहना चाहता हं। हमारे राष्ट्रपति जी ने भी ग्रपने ग्रभि-भाषण में इन मुद्दों की चर्चा की थी। प्रधान मंत्री जी ने भी चर्चा की ग्रौर विधि मंत्री जी ने भी कहा । इसलिए सरकार इस बात की ग्रोर ग्रग्रसर है ग्रौर वह न्याय प्रणाली में सुधार लाना चाहती है लेकिन सरकार इसके लिए कमीशन बनाना भी चाह रही है। मैं चाहंगा कि उस में ऐसे कम्प्रेंहेंसिव टर्म्स एड रेफरेन्स उस कमीशन में जो हैं उन में इन सारी चीजों का समावेश होना चाहिए। न्याय पालिका में जो लोग हैं वे हमारे ट्रेड युनियनों के कर्मचारी या कारखानों के कर्मचारी नहीं है। न्याय-पालिका एक ऐसा स्तम्भ है जिस में हमारा जनतंत्र लोकतंत्र स्थापित है। इस-लिए 25 या 30 वर्षो की योजना को सामने रखकर श्रौर जजों से पूछकर इसमें क्छ करना चाहिए। कैपेसिटी टूपे एक संब से बड़ा इम्पार्टेन्ट फैक्टर हमारे किसी डिसीजन मे होता है। इन मुद्दों के लिए एक कमीशन बनायें और उनकी राय लेकर उन चीजों का समावेश करें जिससे उनको सुविधा हो। ग्राज न्याय के प्रति लोगों की ग्रास्था में थोडी गिरावट ग्रा रही है। यह कोई ग्राक्षेप की बात नहीं है। उपसभापति महोदया, यह जो है यह छोटे स्तर के न्यायालयों में यह वात म्रा रही है, लोग समझते हैं कि हमें न्याय नहीं मिलेगा । ऐसी चीजें न हों इसकी श्रोर हमें ध्यान देना चाहिए। इन शब्दों के साथ मैं इस विधेयक का स्वागत करता हं।

THE DEPUTY CHAIRMAN: Yes, Mr. Jaswant Singh.

SHRI JASWANT SINGH than): The purpose of this Bill is very i mited and as far as that limited purpose is concerned, there is no disputing it and there is no objection to it 'there is also the fact that in this lifouse as also in the other Madam, most of the speakers have opened up the debate, having chosen to consider the whole question of the judiciary and a number of points have already been made about committed judiciary, about independent judiciary, about remuneration to the judiciary, etc. The task which is placed on a speaker like me is some what more difficult and it is difficult to speak on this without being repetitive. Yet, Madam, I shall endeavour not to be

Madam. I subscribe to the view that somewhere in our independent existence, the whole concept of justice and of law has gone seriously wrong. There is a conceptual wrong that has taken place and if a fracture has resulted therefrom, there is also disharmony. I cannot better exemplify what I am trying to say than to point to the majestic chair on which you sit, the Ashoka Chakra, the symbol or Emblem of our State, which is just above your head and the symbol of scale or balance, the scale of justice, down below.

SHRI H. R. BHARDWAJ: Behold her. . . . (Interruptions.) I just said, "Behold her". I shall not repeat it.

SHRI JASWANT SINGH: This is my difficulty, Madam. This is precisely the difficulty that I face when I am trying to make my point.

Now, Madam, in these two symbols, in the presentation of these two symbols, I submit is precisely where disharmony has arisen. There is the Occidental symbol, the scale of justice, which is just behind your head and there is the Oriental symbol, the

52`

[Shri Jaswant Singh]

Chakra, which is more than because India is not merely Oriental India, it has a civilisational, rational, ethical and mystical concept, which we have adopted for ourselves and that is the concept: "Satyamev Jayate". Mankind's history through millennia has established that satya does not triumph and it has not triump. hed through millennia and it is an established fact and yet we adopted this concept. When we had adopted it, it is not as if we did not believe in It. Every Indian believes that truth shall triumph but when it will triumph, one does not know. The Occidental concept is that honesty is the best policy. They talk about the limited aspect of honesty and then they relate it to policy and they give it the adjective of its being the best policy. At a certain stage in the evolution of the West, Madam, following upon the Industrial Revolution, the middle classes became industrialised replacing the established aristocracy and they found that the best policy was to have. and to continue, something very practical like "Honesty is the best policy". But that does not apply to India. We adopted to ourselves: Satyamev-Jayate, concept which we know from millennia has never really been established as a fact. Now, what does it do to vs? Before that there is another difficulty that arises. It is not axiomatic that if you have law you shall necessarily have justice. Merely to have law books, merely to have the structure of law does not result justice to the citizens for whom that law is being created.

Now, we are suffering from two things. There is a conceptual wrong which we continue to persist with. Because of that conceptual wrong. conbined with the fact that to have law it is not axiomatic that justice will result, it compounds our difficulties, because the concept of justice has got flawed. Then the implementation, the administration of our law, then the interpretation of law has got

flawed because the concept of justice is wrong. When the interpretation becomes faulty then the implementation of law becomes unjust. does it become unjust? Through the entire apparatus of police, of the jail administration, of languishing undertrials who spend their lives in jail. To them no law applies; to them the concept of justice is a dead What does the State then do? State, to contend, to cope, with every different manifestation of public discontent, comes up with a separate law. I started by saying that the object of this particular Bill is very limited. Other speakers have talked about various detailed aspects of the whole system of jurisprudence, With none of those points have possibly any dispute. It is the fundamentals of law of about which I talk. I submit this. through Madam, for the consideration of the hon. Minister.

Now. because of flows in implementation and interpretation of our sense of justice, three things result. One is delay, the other is complexity and the third is costs. A number of speakers have spoken on this point also-delay and the usual cliches: Justice delayed, justice denied. Complexity of law: It is so complex and it is so costly that it is in effect unjust. And 1f we have to reduce the gap between law and justice, then we have to eliminate delay, we have to simplify and we have to reduce costs. In as far as this Bill goes towards admitting some of the known, established, faults in our system of jurisprudence. it is only a small—tiny step. all, what is being done is to enhance a very marginal concession, marginal facility which is available to the Judges of the Supreme Court, and one can possibly not have any difficulty in saying: Well, it is some-what of a delayed action, it does not go far enough, but even if it does not go far enough, even if it is delayed, it is welcome as far as it goes.

The High Court and

Supreme Court Judges Coming specifically to the question the Supreme Court, Madam, I would submit for Government's consideration that you must please reexamine this whole question of the appointment of Justices, of their tenure and of their transfers. A number of others have spoken at length on this matter. You can explain either way. Unless this whole question of appointment, tenure and transfers is made to appear in public mind as to be beyond the Executive's con-Executive. trol, as to be above the you would have flawed further the whole concept of justice and law that we have in our country. It hardly we all know, that bears repetition. from the trial court. from the small causes court, to the appeal court, to the Supreme Court, the backlog, the sheer volume of work is such that it is mind-boggling where is one to begin to correct this flaw from? I believe that if we reimpart to the juthe status-and this is my diciary next point-if all of us purposefully. deliberately, reimpart to the judiciary, from the lowest level to the highest level, the status which rightfully belongs to them, which is justly theirs, then I think we would be making a beginning towards closing this gap between law and justice. This particular Bill is about remuneration and a number of speakers have said that the remuneration now available not just to the justices of the Supreme Court or of the High Courts, but all the courts, is pitifully small. It does not bear repitition, to go on and on explaining why it is pitifully small. We all know it is pitifully small. And the small allowances now proposed may perhaps mitigate only a fraction of the difficulties under which the The specific query I Justices work. would like the Minister to reply about backlog. I am in correspondence with the Minister though I have not been favoured with a reply, but it is not the Minister of State who is responsible. I admit, it is the Minister though I don't differentiate between

the two with the Government

cribing, perhaps wrongly, to the system of Cabinet responsibility in the parliamentary system in which we are all participating. But. however, the Minister of State has declined any responsibility for non-reply to my let-My letter refers specifically to backlog. We run into hundreds and thousands of pending cases in the Supreme Court. But I am not going into the aspect of those hundreds of thousands of cases and the figure given of such cases is on record in the House and it does not deserve to be repeat. ed. I am more particularly ed about the cases which number, I am informed, is about 30 to which the case has been heard but the judgment is pending, the judgment is awaited; in some cases it is awaited for as long as three years, four years. This, I find, is very difficult to accept. In this particular matter if a judgment having been pronounced, the written judgment itself is not given, then I think a serious injustice is done. did also ask the Minister what would happen if in the meanwhile the Justice comes to retire and the judgment has not yet been written or the Justice is transferred. Therefore has to look at this whole question with a dispassionate eve and I would request the honourable Minister please throw some light on this particular aspect of justice in the Supreme Court. (Time bell rings). I thank Madam, for your consideration.

SHRI MADAN BHATIA (Nominated): Respected Deputy Chairman, I do not wish to go into the larger questions which have been touched b_y the honourable Member on this side because this is a very innocuous Bill relating to one of the conditions of service applicable to the High Court Judges and the Supreme Court Judges. I can only say this much in the context of this debate that although the Indian Constitution has not incorporated specifically the doctrine of separation of powers, namely, the executive, the legislative and the judicial, [Shri Madan Bhatia]

The High Court and

Supreme Court Judges

the whole Constitution, in fact is imbued with the spirit of this doctrine, and the Supreme Court in one of its judgments has held that this is a very practical doctrine which should be followed in this country while interpreting the Constitution. Some of the famous jurists in the 18th and 19th centuries had gone to the extent of say. ing that the whole liberty of citizens 18 based on this fundamental doctrine of separation of powers. I only wish to say at this stage—I say 'at this stage' because a further occasion may arise in this hon. House to discuss this matter in greater detail-that so far as the seperation of judiciary powers is concerned, this necessarily implies inherent judicial restraint. If the Executive goes wrong, it can be corrected by Parlia. ment and by Judiciary. If the Parliament goes wrong, it can be corrected by the Judiciary. But, unfortunately, if the Judiciary goes wrong, then chaos is likely to ensure. I wish to place before this hon. House that this fundamental bulwark to the independence of judiciary and to the doctrine of separation of powers, namely inherent judicial self-restraint is under great stress and strain. Particularly this new concept of public interest litigation, well-intentioned as it is, carries within itself the seeds of politicisation of the judiciary. I will discuss it in greater detail if and when the matter comes up before this hon. House.

So far as this Bill is concerned, I wish to make, Madam, only three points. One is the payment of death-cum-retirement gratuity to the High Court Judges. In 1961, the High Court Judges (Conditions of Service) Act was amended, and Section 17A was introduced. Under this Section, the

maximum limit of gratuity which is payable to a High Court Judge has been fixed at Rs. 30,000. This figure was taken because that was the maximum limit which was payable to the Central Civil Services (Class I) Offiparticular time. And cers at that Section 17 specifically refers to the death.cum-retirement gratuity payable to such officers. But thereafter there have been two revisions with regard to this figure. This figure was raised from Rs. 30,000 to Rs. 55,000 in the case of Central Civil Services (Class I) Officers. And in the latest Budget, this figure—has been raised to Rs. 50,000. But, unfortunately, no amendment has been made to Section 17(3) which limits the payment of gratuity to the maximum amount of Rs. 30,000. I shall request the Government of India through the hon. Minister of State present that this matter may be looked into and appropriate amendment may be made to Clause 3 of Sub-Section (3) of Section 17 of the High Court Judges (Conditions of Service) Act. The second point is with regard to the payment of interim relief to the High Court Judges. The High Court Judges Rules were fram.d in 1956. Rule 2 of these Rules provides that where the conditions of service have not been specifically provided either in the Rules or under the Act, those rules applicable to the All India Services (Joint Secretary Rank) Officers would apply mutatis mutandis to the High Court Judges. If that be so, then under rule 2 of All India Services (Conditions of Service, Resi, duary Matters) Rules applicable to the All India Services, interim relief was granted to the tune of Rs. 100 per month on 12th October, 1983 to the All India Services Officers, belonging to the rank of Joint Secretary. so far as the High Court Judges are concerned no such interim relief has been granted. And I have got this information that as far back as 1984, a letter was received by the Delhi High Court Registrar stating that the matter is still under consideration. In the last Budget, or after the last Budget, another interim relief has been

granted. This interim relief has also been refused to the High Court judges so far. I respectually submit that the Government of India may look into the matter. The first point I am making is that inder Rule 2 of the High Court Judges Conditions of Services Rules, this interim relief is applicable to the High Court judges as well. I say so because the dearness allowance which was paid to the All-India Service officers has been made applicable to High Court judges under Rule 2 of the High Court Judges Conditions of Service Rules. If the dearness allowance is payable by virtue of rule 2 of those rules to the High Court Judges, there is no reason why the interim relief should not become also applicable to High Court Judges.

SHRI BAHARUL ISLAM: That is being paid.

SHRI MADAN BHATIA: No it has not been paid.

SHRI H. R. BHARDWAJ: This has been paid Rs. 100 has been paid from 1983. It is with retrospective effect and we are paying the arrears.

STRI MADAN BHATIA: If the Gov. ernment of India has decided, I am very happy to hear it, because my information was that so far it has not been paid. But if the order has been made, I need not dwell on it.

The third point is with regard to encashment of unutilised earned leave. The High Court judges are entitled at the time of retirement to 5 months' encashment of unutilised earned leave. There is an anomally so far as the subordinate judges are concerned. When they are elevated to the High Court Bench, whatever leave they have earned before their elevation-had they not been elevated, they would have been entitled to its encashmnt, and in the case of Delhi higher judicial service, they are entitled to encashment to the tune of 6 months-whatever leave stands to their credit before the elevation, it lapses. Unfortunately, this results in considerable financial hardship because these judges are elevated to the High Court when they are in their mid-fitties or slightly there, after and it is not possible for them normally to get 5 months' leave accumulated through a period of 6 or 7 years during which they remain on the High Court Bench.

Therefore, I request the Government of India, through you Madam, that so far as the subordinate judges are concerned, when they are elevated to the High Court Bench, they should be allowed to carry forward the period of their unutilised earned leave which had been to their credif, subject to the maximum of 5 months which is available to the High Court judges at the time of retirement. Thank you.

श्री चतुरानन मिश्र (बिहार): उप सभापति महोदया, दूसरी समकक्षे सेवाभ्रों के मकाबले में हमारो जुडिशियरी की जो हालत है उस को देखते हुए यह विधेयक थोड़ी सुविधा उनको दे रहा है ग्रौर वह स्वागत योग्य है। मैं भी इसका स्वागत करता हं। लेकिन यह कहते हुए कि यह बहुत कम सुविधा है। यह दुख की बात है कि जैसे मजदूर या दूसरे कर्मचारियों को विवण हो कर अपनी मांगों के लिए सड़कों पर ग्राना पडा था वैसे ही बाध्य होकर हमारी जुडिशियरी के लोगों को सड़कों पर म्राना पड़ा मौर यह लज्जा-जनक स्थिति है हम लोगों के लिए कि वे सङ्कों पर ग्रायें ग्रौर ग्रान्दोलन करें। इससे हमारी प्रतिष्ठा को ग्राघात लगता है। इस लिए मैं सरकार से ग्राग्रह कहंगा कि उन की अन्य सुविधाओं के संबंध में जैसे और बहुत से सदस्यों ने ग्रीर हमारे पूर्व वनता मालवीय जी ने कहा है, इन सारी बातों को देखते हुए सरकार ऐसा निर्णय ले जिस से ग्रामें इस तरह की घटनायें न हों।

इस प्रसंग में मैं एक बात की चर्चा श्रीर करना चाहता हूं श्रीर वह यह है कि

[श्री चत्रानन मिश्र]

The High Court and

Supreme Court Judges

हमारी न्याय पद्वति लगभग कोलेप्स कर रही है। इतने ज्यादा मकदमे हो गए हैं **ग्र**ीर उन के फैसलों मे इतना ज्यादा समय लगता है कि न्याय पद्धति बिलकुल कोलैंप्स कर रही है। जो किमिनल्स हैं जो जमानत पर रहकर 20-20, 25-25 वर्ष तक बाहर रहते हैं ग्रौर तब भी उनके मकदमों का फैसला नही होता। पुलिस पर या दूसरे साधनों पर आप ज्यादा खर्च करते हैं अपराधियों को पकड़ने के लिए या ऋपराधों को रोकने के लिए, .लेकिन सरकार की चेतना न्यायपालिका की स्रोर नहीं है। मैं पूछना चाहत ह कि यह न्याय पद्धति या न्यायपनिका ग्रसकल हो जाए तो उसके साथ मंबंधित ग्रपराध कॉमयों को पूरी छूट मिल जाएगी ग्रौर यही ग्राजकल हो रहा है। इसलिए मैं सरकार से आग्रह करना चाहता हूं कि वह कोई ऐसा इतजाम करें जिस से न्याय जल्दी मिल सके। हमारा ख्याल है कि मकदमों के ट्रायल में बहुत ज्यादा समय लग जाता है, उसके प्रोसीजूर को कम किया जाए या इस तरह की कुछ पद्धति ग्रपनाई जाए जिस से न्याय जल्दी हो सके।

हम लोगों को मालूम है कि बहुत सी जगहों में न्यायवालिकात्रों मे जो जगहे स्वीकृत हैं वह भी खाली हैं। तो सरकार को यह देखना चाहिए कि कम से कम वह पद तो खाली न रहें। मुझे इस बात का ज्ञान है कि हमारे विहार में 1984 का मुकदमा था तो उसकी डेट 1985 में पड़ रही है और 1985 के मुकदमें की 1986 में पड़ रही है ग्रौर संख्या इतनी ज्यादा हो गई है कि उनका निपटारा नहीं हो सकता । बहुत सी जगहों में जजों के बैठने के लिए भी स्थान नहीं है, ग्रौर सुविधायों की बात ही अलग है। इसलिए सरकार इस पर सोचे ग्रौर जो भारी तादाद में मुकदमों का बकाया है, उसको कम से कम समय में सके, इस पर जल्दी से जल्दी ध्यान देना चाहिए। नहीं तो हो यह रहा है कि 20-20, 25-25 साल तक लोग ग्रंडर

ट्रायल रहते है जेलों में। स्रापको मालूम होगा कि बिहार में स्राजादी के पहले जो लोग पकडकर जेलों में रखे गये थे, उन्हें एक दो साल पहले मुप्रीम कोर्ट ने सौर हाई कोर्ट ने रिहा किया, नहीं तो वे वहीं मर गये होते। यह हालत हमारी न्याय पद्धति की हो रही है। इसलिए इसकी व्यवस्था की जानी चाहिए और सरकार को इसकी सौर स्रवितम्ब ध्यान देना चाहिए।

दूसरी बात मैं यह कहना चाहता हूं कि कमजोर वर्ग के लोगों को कानूनी सहायत। देने की बात चल रही है, किन्तु वह ग्रखबारों मे, रेडियों में प्रचार में बहुत ज्यादा है ग्रीर धरती पर बहुत कम है। इसलिए लोग कानूनी सहायता से बंचित रहे है। इसलिए इस विषय में चाहुगा कि सरकार शीघ्र ध्यान दे ताकि गरीब लोगों को कानूनी सहायता उपलब्ध हो।

मै एक ग्राँर बात की ग्रोर सरकार का ध्यान ग्राकियत करना चाहता हैं। यह समस्या है मजदूरों को न्याय दिलाने के सब्ध में। श्रम कान्नों के ग्रन्तर्गत मकदमें 10-20 वर्ष तक लटकते रहते हैं ग्रीर बहुत से पिटलक सेंक्टर के ग्रिफिनर्स भी लिटिगेंट हो गए हैं. इडिविज्ञ्रल कैसेज में वे मजदूरों को हैरेस करते है। इसलिए ऐसी व्यवस्था होनी चाहिए कि जो श्रम करने वाले मजदूर है उनके मामले कम समय मे मुलझाए जाये ताकि उनको इन्साफ मिल सके ग्रीर लम्बे समय तक मुकदमों से वे वच सके।

इन शब्दों के साथ मैं सरकार से फिर ग्राग्रह करूंगा कि न्याय पद्धित को सरल ग्रौर सुगम बनाने के लिए जल्दी से जल्दी कोई व्यवस्था लावे नहीं तो न्याय पद्धित फेल कर रहीं है ग्रौर उस से सिर्फ अपराध किंमयों का राज्य कायम हो रहा है। इस ग्रोर सरकार प्यान दे ताकि लोगों को शीध न्याय मिल सके।

SHRI N. K. P. SALVE (Maharashtra): Madam Deputy Chairman, it does not surprise me that various

sections of the House and in the Lok Sabha have supported this Bill. The issue involved is very insignificant. But it is symbolic of a certain attitude and approach which the Government has shown, which is very highly welcome. In fact, ratsing the conveyance from Rs. 300 to Rs. 500. allowance which was asked for by them, I think, is hardly fair. If they wanted to make it Rs. 500, in 1983. today, it should have been not less than Rs. 1,000, see. ing the expenses one has to incur in the maintenance of the car, running I really of the car etc. etc. hope that the conditions of employment of the High Court and Supreme Court Judges and also of the judiciary subordinate services are taken up very seriously, because theoretically it is all right to pointificate that it is higher aspiration. higher motive, higher values which inspire people to go and accept High Court judgeship or Supreme Court judgeship, giving up lucrative practice, but the very important thing which is forgotten by those speaking in this vein is, that today with the erosion in the purchasing power money, are you going to keep our judges in the High Courts and Supreme Court on starvation wages? Unless you are going to ensure that they are able to maintain themselves and their family with dignity and respect. unless you are able to ensure that they are able to give to their families economic security and are able to discharge minimum obligations which a respectable person must-and for that money is needed—I think we are taking an extremely unrealistic view in not raising salary of judges substantially and it will mean absolute disaster in the entire concept of administration of justice as enshrined in the Constitution or otherwise.

One need not repeat time and again that a fearless and independent judiciary is the very basis, the very foundation of parliamentary demo-

cracy and I could not endors more what my colleage, Mr. Baharul Islam. said about committed judiciary. Nobody wants commitment to the executive. Nobody wants that spineless people. should be supine, But certainly they must be totally and entirely committed to the Constitution. And if the Preamble enumerates the very objectives for which the Constitution has to be implemented. judge who does not subscribe devoutly to the Preamble which enshrines the objectives for which the Constitution is to work, has no business to be made a judge either of the High Court or of the Supreme Court. In fact, such person has no place in Government hierarchy whatsoever. Therefore some times when you see the judgements in which you find the private humour or individual views of the judges manifesting themselves, especially in Supreme Court, it creates an extreme. ly disconcerting situation. There o current joke. If an issue is involved in a particular litigation there is a joke, they say "you tell us who are the Judges and we will tell you what the judgement is going to be". It may be this way or that way, depending upon the private humour and personal whims of the Judges. This is an extremely difficult and extremely dangerous situation. I really hope that in Supreme Court, things do not 30 by what a particular Judge thinks or what his personal predilections or affiliation are, but they go by the written law, by the Constitution which is written.

A very important observation was made by Mr. Baharul Islam about indiscreet remarks by the Judges. I really do not know how is it this these educated, sensitive people sitting in High Courts and Supreme Court as judges do not realise that any indis-

[Shri N. K. P. Salve]

creet remarks by them affects the very credibility, affects adversely the very respect and the confidence which the people have in the High Courts and the Supreme Court. Several remarks are made which impel one to feel that there is factional bickering going on between Judges which extremely unfortunate and derogatory to the dignity which Judges are supposed to keep for themselves. Unless the Judges show greater self-discipline it would erode their wage further. It is not as though between the Supreme there is nobody Court and the God else. The Sureme Court thinks they are not answerable to anybody, and therefore they can go ahead with anything with impunity. sort of impression is created which is unfortunate. Certain judgemost ments of courts when they are wrong. it must be submitted that they are wrong. Some erroneous judgements shake the confidence of the people in the Supreme Court and raise doubt about Judges-fearlessness. Supreme Court must be aware of these facts. Such a judgement was delivered during the time of emergency. 1 am a devout supporter of emergency and I feel the atrocities committed by the bureaucracy distorted the picture of emergency which was so salubrious and healthy for the nation's growth. This was the judgement in the case of propriate writ petition before the High Courts have held that despite dispensation of some of the Fundamental Rights a malafide act of the executive could always be challenged in an appropriate writ petition before

Court and Surreme Court. The matter came the 1.00 P.M.

Supreme Court and the Supreme Court said, "No. Once fundamental rights are dispensed with, the Executive can do anything they want. They can kill the detenus. You will have no remedy in

Supreme Court." It was this one single judgment rendered by the Supreme Court which shook the faith of people in the very authority of Supreme Court to protect the citizen against malafide harassment by executive authority. And that was not bad enough. Inter alia as a result of that judgment, the Emergency's entire structure got so distorted that what happened in 1977 and thereafter, was partly as a result of that judgment. Another judgment of Supreme Court gave recently with regard to section 80J of the Income tax Act where the issue invoived was whether a certain rule made by the Executive was contrary to the section which had been enacted by Parliament. High Court after High Court took the view that the rule made by the Executive was ultra vires because it went contrary to the provision of the section itself under which it was made. All the High Court judgments went in favour of the against assesses: they were Revenue. Only one High Court held in favour of the Revenue on a ground which the Supreme Court decided in favour of the Assessee. Therefore, virtually all the High Courts went in favour of the tax payer. The matter came to the Supreme Court. In the meanwhile it so happened that the Public Accounts Committee was seized of very same matter and the Finance Ministry officials expressly conceded before the Public Accounts Committee that the rule, in part against the section itself. This was pointed out to the Supreme Court. Then the judgment was given. judgment was rendered after 18 or 19 months. That is an aspect to which I am coming now.

SHRI BAHARUL ISLAM: More than that.

SHRI N. K. P. SALVE: Two years: it takes longer than that. And judgment came overruling all the High Courts, holding in favour of the Revenue. A substantial amount of The High Court and Supreme Court Judges

revenue was involved. This happened to be a matter in which the issue involved went squarely in the realm of the Accountancy world. The Accountancy world was shocked at the judgement rendered by the Supreme Court. I don't want to impute any motives whatsoever. The judgement given by the Supreme Court happens to be the law of the land.

SHRI S. W. DHABE (Maharashtra): The judgment can be wrong.

SHRI N. K. P. SALVE: Yes. When a judgment is wrong, it must be submitted fearlessly that the judgement is wrong. When a judgment becomes so utterly wrong, then it shakes the faith and confidence of the people in the entire functioning of the Judiciary. The independence of the Judiciary is not in the hands of the Executive; it is in the hands of the Judges themselves. They are the worst culprits if they do not command full confidence. If ever the independence of the Judiciary is impaired under the system in which we are working it is the Judges who will have to thank themselves and nobody else.

There is only one matter, Madam, and I will take one more minute.

About pendency of cases, eminent lawyers have been telling us that if no litigation were to go to the Supreme Court from tomorrow, if absolutely there were to be no further disputes before the Supreme Court in future, then to dispose of the pending disputes Supreme Court it is going to take 15 to 20 years. Now, is this correct or not factually Even if the number of Judges were to be increased, the existing pendency is so heavy that for 15 to 20 years...

SHRI RAMANAND YADAV (Bihar): How many hours do they sit in the Court?

401 RS--3

SHRI N. K. P. SALVE: Supreme Court sits for four and a half hours Now, why should they take two years, 18 months or one year to write judgments. Is it that there is no discipline on themselves? They are not answerable to anybody-good, in a way-but does it mean they are not answerable to themselves also? Should there not be self-discipline? If they are not goimpose self_discipline, would land themselves and others in a tragic end. It must be laid down that a matter heard today should be decided in 10 or 20 days and should not take more than a month. Of what use it is for a Judge to sit two years on a judgment in the meanwhile he has heard dozens of other cases-and how will he recapitulate with degree of accuracy. You can fall back upon written notes, but those who are in the profession do know that the finer nuances of the case you are never able to recapitulate once there is such inordinate delay. I would like to know from the hon. Minister whether something can be done in this matter to ensure that the people are not kept waiting ad infinitum for deliverance. The judgment has to be delivered within a reasonable Lastly, Madam, under the Income tax Act, the Customs Act, the Excise Act, the MRTP Act, the IRDP Act labour laws in which people are involved, today the writ litigations have assumed a dimension which is absolutely unprecedented. The founding fathers of the Constitution, I think, never envisaged that the writ litigations would be of this dimension. If we are going to load the High Courts and the Supreme Court with massive writ litigations, others litigants would have absolutely no chance whatsoever in this system. That is why, I may disagree with the hon. Member, Shri Jaswant Singh, on several other things which he mentioned but not on this. The basic concept of justice going haywire is a threat which we need to be aware of. It has to be ensured that justice to the poor to the needy expeditious justice to the poor, to the needy, is an affair which is more im-

(Conditions of Service)

Amdt. Bīll, 1985

Supreme Court Judges
[Shri N. K. P. Salve]

The High Court and

perative. Our system must ensure that. The rich can take care of themselves. They can go to hell if they want. But today what is happening is, these people who can afford, are having their matters heard days after days. Yutile arguments go on. Lawyers get any amount of money. Simple issues are involved. I submit: Please take this matter seriously. You can have administrative tribunals, and let these matters be decided quickly and expeditiously one way or the other.

The public interest litigation is another aspect. Unnecessary politicisation is going on in this matter. If there is something to be said in favour of this litigation, there is a whole lot to be said against the public interest litigation. I do hope that some way would be found out so that poor people, the needy people, who cannot afford expensive justice, can get justice. Expensive justice is justice denied, Madam. Today I cannot think of a man living in a small. remote Adivasi village to go to the Supreme Court, whatever may be the magnitude of injustice done to him. What sort of system are we having? So far as the rich is concerned, he has just to throw out some money, a fat cheque on a bank account, and the next day his matter is admitted, and the whole thing is straight. The system is going haywire. We have to review the whole matter in correct perspective. I do hope that the two eminent members of the bar now in the Law Ministry, will do look at these things pragmatically.

Thank you, Madam.

THE DEPUTY CHAIRMAN: The House is adjourned till two o'clock.

The House then adjourned for lunch at seven minutes past one of the clock.

The House reassembled after lunch at three minutes past two of the clock.

The Vice-Chairman (Shrimati Kanak Mukherjee) in the Chair

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीया उपासनाध्यक्ष जी, यह जो संशोधन विधेयक लाया गया है इसके पीछे ग्राधार क्या है, यह समझ मे नही ग्रा रहा है हाई कोर्ट जज और उच्च न्यायालय के जज ही इस देश में नौकरी करने वालों में ऐसे लोग हैं जिनका वेतन 1950 में घटाया गया था. क्योंकि जब हमारा संविधान पारित किया गया था उसके पहले न्यायाधीशों को चार हजार रुपया प्रति मास वेतन मिला करता था । लेकिन जब बाद में संविधान पारित हुआ तो संविधान के दूसरे गैडयल के हिसाब से हाई कोर्ट जजेज की तेनख्वाह घटा करके 3500/- रुपया की गई। बार बार इस बात की म्रावाज लोगों. ने भी उठाई कि जो न्यायपालिका है स्रौर जो न्याय का सर्वोच्च मंदिर है, वहां के जजों को इतनी सुविधा कम से कम अवश्य मिलनी चाहिए इतना बेतन तो जरूर मिलना चाहिए कि जिसमें ग्राइमी को सस्ता न्याय मिल सके और भ्रष्टाचार रहित न्याय मिल सके । 1 ग्रक्तूबर, 1974 से जो संशोधन 1976 के अनुसार पूर्व प्रभावी किया गया उसके श्रनसार न्याया-धीशों के लिए प्रावधान किया गया कि तीन सौ रुपया प्रति माह इनको सवारी भत्ता मिलेगा, बशर्ते कि वह कोई गाडी या कार ग्रपने साथ रखने हों । इसके पीछे निश्चित रूप से यह सिद्धांत रहा होगा कि सवारी भत्ता में मतलव. जो केवल मैं समझ पाया हूं वह है पैट्रोल का खर्चा।

में माननीय मंत्री जी का ध्यान प्राक्षित करना चाहूगा कि घप्रैल, 1973 में पैट्रोल की कीमत थी 1 रुपया 50 पैसा प्रति लिटर, जुलाई, 1974 में कीमत थी 3 रुपया 23 पैसा प्रति लिटर, जुलाई, 1976 में हो गयी 3 रुपया 39 पैसा प्रति लिटर, मार्च 1978 में कीमत थी 3 रुपया 50 पैसा प्रति लिटर, ग्रगस्त 1979 में कीमत थी 4 रुपया 41 पैसा

प्रति लिटर, जून 1980 मे कीमत थी 5 रुपया 11 पैसा प्रति लिटर, जनवरी 1981 में यही पैट्रोल की कीमत थी 5 रुपया 50 पैसा प्रति लिटर ग्रौर जुलाई 1981 मे कीमत थी 6 रुपया 3 पैसा प्रति लिटर ग्रौर ग्रब बढ़कर यह कीमत हो गयी है 7 रुपया 5 पैसा या 7 रुपया 2 पैसा प्रति लिटर । जब यह तय हम्रा कि 10 जुलाई 1974 से जजों को 300 रुपया सवारी भत्ता दिया जाएगा, उस वक्त पैट्रोल की कीमल 3 रुपया 23 पैसा प्रति लिटर थी और इसलिए जो मुख्य न्यायाधीशों का सम्मेलन हम्रा 1983 में, उसमें यह बात उठाई गई कि सवारी भत्ता बढाकर 500 रुपया किया जाए । तो जिस हिनाब से यह पैट्रोल की कीमत बढ़ रही है उस हिसाब से भत्ता भी बढाया जाय, यह सिद्धात इसके पीछे था । यह भत्ता जिस वक्त जुलाई, 1974 में दिया गया , उस वक्त पैट्रोल की कीमत 3 रुपया 23 पैसा भी ग्रौर ग्राज यह 7 रुपया 5 पैसा प्रति लिटर हो गर्यो हैं उस हिसाब से तो 675 रुपया भने का प्रावधान होना चाहिए । लेकिन इसके पीछे क्या सिद्धांत है, यह मेरी समझ में **न**हीं ग्रारहा है।

दुसरे जब तक इस देश मे न्यायाधीश को भ्रपने परिवार के प्रति चिता नहीं होगी श्रौर एक साधन-सपन्न जीवन वह नही बिता सकगे तो इस देश के लोगों को भ्रष्टाचार से राहत ग्रौर न्याय नही मिल पाएगा। जो हमारे यहां की छोटी न्यायपालिका हैं चाहे मैंजिस्ट्रेट हो, जज हो, वहा पर काफी हद तक भ्रश्टाचार है और यहीं नहीं है कई न्यायाधीओं के खिलाफ मुकदमें भी हुए है और उनको सजा भी मिर्ला है। तो इस सिलसिले में मै मंदी जी का ध्यान म्राक्षित करना चाहंगा ।

वर्तमान न्याय मन्त्री श्री ग्रशोक सेनजी, जिन्होंने इस बात को हमारे प्रश्नोत्तर में माना भी है ऋौर पटना में अप्रैल 13 को उन्होंने किसी बैठक में यह विचार प्रकट किया है, जो कि 14 अप्रैल के "स्टेट्ममैन" में प्रकाशित हम्रा हैं —

"The Union Law Minister, Mr. A. K. Sen, on Saturday said a revision of judges' salaries was a must if the judicial cadre in the country were to attract the best legal minds reports UNI.

"We must pay the proper price for quality', he said while inaugurating the annual conference of the Bihar Judicial Services Association here. Mr. Sen said the salary of judges was fixed 35 years ago when the value of the rupee was nine times more than value today. The purchasing power of that salary of Rs. 3500 per month today is only Rs. 400 per month: The best brains cannot be attracted with this salary, Mr. Sen remarkd."

मैने तो श्रू में ही निवेदन किया था कि जो माननीय न्यायाधीशों का वेतन 3,500 स्पया प्रति माह में ही तय किया था, इसको माननीय मंत्री जी ने खुद स्वीकार किया है कि ग्राज की मंहगाई को देखते हए, भ्रार्थिक व्यवस्था को देखते हए 1950 के 3500 रुपये की कीमत घट कर ग्राज केवल 400 रुपएं रह हैं। इसलिये मै माननीय मत्नी जी से यह कहंगा ग्रीर जैसे दूसरे माननीय सदस्यों ने भी ग्रयने विचार प्रकट करते हुए कहा है, कि इस सिलसिले मे एक व्यापक ग्रौर विस्तृत विधेयक लाएं, जिससे यह 300 रुपया मवारी भत्ता बढ़ाकर 1000 रुपया कर दिया जाय या 675 रपया कर दिया जाये। इससे इस संशोधन के पीछे जो सरकार की भावना है, जो स्रापका मकसद है, वह पूरा होने वाला नही है। इसके ग्रतिरिक्त मैं उच्चतम न्यायालय के एक निर्णय की श्रोर भी माननीय मत्नी जी का ध्यान श्राकषित करना चाहुंगा । उच्चतम न्याया-लय ने ग्रभी हाल ही मे जजों के वेतन के सिलसिले मे एक निर्णय दिया है श्री एम० एल० जैन एंड एनादर वर्सेस युनियन स्राफ इंडिया में स्रौर इसी सदन में ग्रत।रांकित प्रश्न संख्या 533

The High Court and Supreme Court Judges

[श्री तत्यप्रकाण मालवीय]
दिनांक 6 मई, 1985 के प्रश्नोत्तर
में माननीय मंत्री जी ने खुद स्वीकार
किया है।

"The Supreme Court in its judgment in the case of Shri M. L. Jain and another vs Union of India, has made certain suggestions for improving the service conditions of the judges".

यह समय की पुकार है। सरकारी कर्मचारी हो या ग्रध्यापक हों वे ग्रपना सगठन बना कर उस के माध्यम से ग्रंपनी सेवा शर्तों के सिलसिले में सरकार तक श्रावाज पहुंचा सकते हैं, ग्रान्दोलन भी कर सकते है, सत्याग्रह कर के जेल भी जाते है ग्रौर इस सिलिशिले में इसी सदन के सदस्य श्री पी० एन० सुकुल जी को मैं बधाई देना चाहता हूं, जब वह उत्तर प्रदेश में सरकारी कर्मचारी थे उन्होंने सरकारी कर्मचारियों के लिये ग्रावाज उठाई, सत्याग्रह तक किया, ग्रान्दोलन भी किया ग्रौर गिरफ्तार होकर जेल गये ग्रौर संगठन के माध्यम से सरकारी कर्मचारियों को काफी लाभ हम्रा उनकी सेवा शर्तों में। लेकिन जो हाई कोर्ट के न्यायाधीश है वे इस सिलेसिले में क्छ भी करने में ग्रसमर्थ है ग्रौर इस लिये मेरा यही निवेदन है, जैसा कि श्राश्वासन दिया गया है, शायद 30 मई को मुख्य न्यायाधीशों का सम्मेलन होने वाला है और जो वे सुझाव देंगे उनके भ्रनसार सरकार फैसला देने वाली है।

ग्रन्त में मैं यह बात कह कर खत्म करूंगा कि माननीय मंत्री जी को न्याय-पालिकः को भ्रष्टाचार से मुक्त करना चाहिये। हम लोग उत्तर प्रदेश से ग्राते हैं, हमारे उत्तर प्रदेश में न्यायपालिकः को कहः जाता है ग्रदालत ग्रौर देहाती भाषा में कहा जाता है ग्रदालत का मतलब है ग्र से ग्राग्रो, दा से दो, ना से लाग्रो ग्रौर त से तबाह हो जाग्रो। यह परिभाषा उत्तर प्रदेश में न्यायपालिका की है। इसलिये मेरा मंत्री जी से निवेदन है कि भ्रष्टाचार को दूर करने के लिये, सस्ता न्याय दिलाने के लिये शों झता से कड़े कदम उठाने चाहिये। जसवन्त सिंह जी कह रहे थे जस्टिज डिलेड इज जस्टिस डिनाइड। इस देश में हर चीज की परिभाष। होती है। इसका ठीक उल्टा है "जस्टिस हरीड इज जस्टिस बरीड" मेरा निवेदन यह कि मंत्री जी को इस सिलक्षिले में शीघ ही ऐसा निर्णय लेना चाहिये जिससे न्यायपालिका के जज निश्चिन्त होकर अपने कर्तव्य का पालन कर सकें।

KRISHNA MOHAN SHRI В. (Andhra Pradesh): Madam Vice-Chairman, while associating myself with the views expressed by the honourable Members in support of the Bill moved by the honourable Minister of State for Law, may I take the opportunity of appealing to him to consider the possibility of fixing the conveyance allowance at least at Rs, 1000? In many States, particularly in my home State, Andhra Pradesh a Minister draws a conveyance of Rs. 1700 under the present Telugu Desam Govern. ment, for going from his official redence to the Secretariat and back. at least to be on a par with the Ministers in some States, the conveyance allowance of the judges of the High Courts and the Supreme Court should be fixed at Rs. 1000. Apart from that, I am one of those who firmly believe that for a successful functioning of democracy much depends on the judiciary enjoying and commanding dignity and independence. I. therefore, appeal to the honourable Minister to create favourable service conditions so that right type of people are attracted to man the judicial posts and the dignity and independence of the judiciary is maintained. Time and again the Law Minister is placing before the House statistics of vast accumulations of cases in the Supreme Court and the High Courts. The accumulation may be due to different factors. In order to clear some of the pending cases in the Supreme Court and the Courts I appeal to the honourable Minister kindly to increase the num. ber of judges both in the Supreme Court as also in the High Courts, and also to create Benches of the High

Cuorts in various places in the respective States and to create a Bench of the Supreme Court in the South, either at Hyderabad or at Madras or at Bangalore. The creation of a Bench of the Supreme Court in the South is essential for the speedy disposal of the cases, particularly those emanating from the South. Most of the cases pending in the Supreme Court are not being cleared. I will cite an example now. The Andhra Pradesh Government, by an executive order, abolished the posts of Village Officers and when a writ petition was filed before the Supreme Court, the Supreme Court took 12 years to clear that petition. Likewise, when the very same State Government reduced the age of superannuation of the State Government employees from 58 to 55 years when the State Government employees filed a writ petition before the Supreme Court, the Supreme Court took nearly two years to give its own verdict and so, the benefit given by the Supreme Court could not be enjoyed by many of the NGOs because they had already retired from service and they had been retired by the State Government. So, ! would appeal to the Minister to see that the maximum number of cases pending before the Supreme Court and the High Courts are disposed of as expeditiously as possible since justice delayed means justice denied.

The High Court and

I also take this opportunity of appealing to the honourable Minister to kindly see that an All-India Judicial Service is introduced at the earliest, I emphasise this particularly because of the recent happenings in the State of Andhra Pradesh where nearly 60 posts of District Munsifs were to be filled by the Andhra Pradesh State Service Commission and, for the first time in the history of Andhra Pradesh, posts of District Munsifs filled by the A. P. State Public Service Commission, but they were sold. They were not recruited to the posts, but the posts were sold. People who cannot stand for two minutes in a court and ask for an adjournment have been

selected. When two friends of mine were selected, I asked them, did you get selected?" I was told that many of these posts were sold and this is what is happening in the Telugu Desam Government!

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): You are wrong. It is all wrong.

SHRI B. KRISHNA MOHAN: If people can purchase the post of District Munsif-I am supported by facts and figures, Madam-for forty thousand or fifty thousand rupees, how can you expect justice from such people?

SHRI B. SATYANARAYAN REDDY: You are only maligning. (Interruption)

SHRI B. KRISHNA MOHAN: Your own Chief Minister's son-in-law forty posts, (Interruptions).

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): No interrup. tions, please.

SHRI B. KRISHNA MOHAN: Such a sorry state of affairs is prevailing in Andhra Pradesh. In order to attract talented people, people who are committed to the judiciary, who are committed to the formation of a socialist form of society, I appeal to the honourable Minister, to take steps to create an All-India Judicial Service so that the right type of people are selected to these posts and the people also can expect justice from these officers.

Then, Madam, I come to the question of legal aid to the poor. In most of the States, this scheme is not being properly implemented. I would like to request the honourable Minister toke effective stps in other to that this scheme, the Legal Aid Scheme, is strictly implemented in all the States so that the needy people get legal aid at the appropriate time.

Lastly, I would like to say a word about judicial reforms. I would like to appeal to the honourable Minister to see that the judicial reforms which

Supreme Court Judges
[Shri B. Krishna Mohan]

The High Court and

are necessary are undertaken so that the entire judicial system is reorganised and restructured keeping in view the needs of the society when the people, can expect speedy justice. Otherwise, as the saying goes, justice delayed is justice denied.

With these words, I support the Bill. Thank you Madam.

THE VICE-CHAIRMAN (SHRIMAT! KANAK MUKHERJEE): Now, Mr. Satyanarayan Reddy.

SHRI B. SATYANARAYAN REDDY. Madam, the present Bill, which has been discussed and passed by the Lok Sabha, is now before us for our con-Through this Bill, sideration. Government seeks to increase the conveyance allowance payable to the High Court and the Supreme Court Judges from Rs. 300 to Rs. 500. In this connection, I would like to draw attention of the honourable Minister to the present-da_v prices and would like to ask whether, of the present inflationary in view conditions and the rising prices petrol and other articles of daily consumption, the present increase in the conveyance allowance is sufficient at all. I would like to know this from the hon. Minister's own experience. The conveyance allowance of Rs. 309 was fixed in 1974. In 1983 the Chief Justices' Conference recommended Rs. 500. And in 1985 now we are raising it to Rs. 500 after a lapse of so much period. The present increase of allowance from Rs. 300 to Rs 500 is very low and inadequate. Similarly, the salaries paid to the Judges of the Supreme Court and the High Courts are also inadequate and need revision. In fact, the Judiciary, specially the Judges of the Supreme Court and the High Courts, require all facilities so that they give their judgments without fear or favour. At present the Chief Justice of the Supreme Court is paid Rs. 5000, if I am correct, and the Judges of the Supreme Court are paid

Rs. 4000, and the Judges of the High Courts are paid Rs. 3500. Law Minister was just now telling that they are also paid dearness allowance of rupees two thousand and

SHRI H. R. BHARDWAJ: Rupees 2250.

SHRI B. SATYANARAYAN REDDY: This is the present position. In view of the inflationary conditions and ris ing prices, my suggestion is to have a second look, taking into consideration all these facts and taking into position in other consideration the For example, in England countries. they in the beginning were Pound 3600. Today they are getting Pound 45,000. In West Germany ic 1950 the salary of a Judge was about 1500 DM. Today it is about 9213 DM. What is important before us is the dignity of the Judiciary and the independence of the Judiciary. And what we have to do is we have to draw the most intellectual, the best legal mind to this field. That we are lacking.

In this connection, I would like to draw the attention of the hon. Minister to a statement made by the present Chief Justice of India that the quality of the judgments is going down because of the fact that we are not getting experts. Though they are qualified Judges, they require expertise in the legal field. The reason is that a lawyer is earning much more than a Judge. Well experienced lawyers are not forthcoming. This is the present position. I would like him to pander over this statement made by the Chief Justice, I think the Law Minister is also well aware of this. It is not enouga that we should very simply increase the allowances. The Judges, whether of the High Courts or of the Supreme. Court, should have sufficient means to live with dignity and give judgments without fear or favour. This is very important.

In this connection I would like to draw the attention of the hon. Minis-

ter to the service conditions of the Judiciary in commensurate with the dignity and prestige of our Judiciary. We are not offering them proper emoluments. When they retire from service, we are not giving them the required pension. I think the Members who spoke from this side and that side were unanimous that the Judges should be well paid, and think there can be no difference opinion that the present increase is most inadequate, so far as this jegislation is concerned.

That is the unanimous view of the Members of this House,

Then I would like to draw the attention of the Law Minister to the question of bifurcation of the Supreme Court into constitutional and constitutional benches. So far as this is concerned, I would like to draw the attention of the Minister that so far as the Supreme Court is concerned, the unity and dignity of the Supremo Court should be maintained. At the same time, it can sit in one place or in more than one place. That can be considered. For example, there is a proposal that the Supreme Court should sit once in a year in some other parts of the country, namely, at Hyor at Bangalore or at any derabadother place. I do not say that should be in Hyderabad alone. can be anywhere in Andhra Pradesh or in any other State because it very difficult for the common people to come to Delhi to the Supreme Court spending lakhs of rupees, It should be done in order to facilitate the coming of people from far away parts of the country to the Supreme Court so that-they may get justice.

I would also like to say that there should be a common civil court the whole country. This has been stressed on more than one occasion. I do not know why this vital question has been delayed by the Government. While its attention has been drawn.

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the Government has not vet brought forward a Bill in this regard.

Then I come to the question Judges are being transfer of Judges. transferred from one State to another. But it should I don't object to it. be done on a reasonable basis. has been seen that sometimes if the Government is not in favour of some Judge. If he wants to go, there is State to another. It should be done with the consent of the concerned Judge. If he wants to go, there nothing wrong in his transfer. one should not be transferred because of disagreement with the Government of the day. It is also for consideration of the Government. I have made my point very clear.

About the retirement age of Judges, I would like to say that for the sake of uniformity there should be a uniform age of retirement for the Judges in the country irrespective of the fact whether he is a District Judge or a High Court Judge or a Supreme Court Judge. There should be uniformity.

SHRI BAHARUL ISLAM: Even the Judges of the Supreme Court do not agree on this point.

SHRI B. SATYANARAYAN REDDY: This is my point of view. the Supreme Court Judges do agree, I am not concerned. They get more age. I am speaking about all the Judges, the District Court Judges and other Judges. I am speaking about the High Court Judges. (Time Bell Rings. There should be uniformity in the age of retirement of Judges.

There are a number of recommendations of different committees and organisations for judicial reforms. I request the Law Minister to go into these recommendations of the I think there should be a mittees. comprehensive Bill to replace the 1954 Government and 1958 Acts. Theshould take a clear view about it and bring forward a comprehensive bill.

SHRI SANKAR PRASAD MITRA (West Bengal): Madam Vice-Chairman, the hon. Members of this House who took part in this debate have raised numerous points. I am sure the hon. Law Minister who was a celebrated legal practitioner would reply to all these points.

I proposé to deal with some of the points raised.

The present Bill appears to be the agree with Mr. Tamanand Yadav. 1 Justices' Conference passed in 1983. But this Bill does not answer the requirements of the situation. opinion, all remunerations of Judges of all categories need to be reviewed -their salaries, dearness allowance, housing allowance, car allowance, entertainment allowance, pension retirement benefits. Article 125 ...

SHRI RAMANAND YADAV: Housing also.

SHRI SANKAR PRASAD MITRA: 1 agree with Mr. Ramanand Yadav. I do not generally agree with him. But on this point I agree with Madam, articles 125 and 221 of Constitution were enacted in And, naturally, the founding-fathers of our Constitution did not envisage, and they could not envisage what would be the inflationary pressures on this country 35 years later. These. the articles guaranteeing minimum salaries only. And the Constitution has to be amended in the context of the present price structure, a demand which, I believe, is justifiable. Both in the United States and in the United Kingdom, Judges salaries are periodically revised, and I do not see why in this country such a practice not be introduced. Certain questions, Madam, have been raised with regard to the present transfer policy of Judges and Chief Justices. As far as I am aware, this policy was adopted pursuant to the recommendations of the Law Commission, presided over

by Mr. M. C. Setalvad, the then Attorney-General of India, and Justice Changla, Chie, Justice choo and other eminent jurists were the members of that Commission. Ι believe, this recommendation was also made by the Law Commission when Justice H. R. Khanna was the Chair-When Pandit Gobing Ballabh Pant was the Home Minister, Shri Lal Bahadur Shastri was the Home Minister, this issue was raised. But, that time, although some judges were willing to go to other States, the other State Governments were insisting on appointments from their own States. The situation now has changed. have no particular knowledge as to how transfers are taking place at the moment. But I have read in the newspapers a statement made by Mr. Bhardwaj in the Lok Sabha that all these transfers in recent times have been made with the concurrence of the Chief Justice of the Supreme If that is correct, Mr. Bhar-Court. waj will kindly confirm me. between 1975 and 1977, certain transfers were made to which exceptions could be taken. And it is, perhaps, not known that these transfers were made between 1975 and 1977 not on the insistence of the Executive Government alone but also on the insistence and at the initiative of high dignitary in the judiciary; for reasons I ought not to discuss in this House, he was constantly asking the Government to make those transfers.

(Conditions of Service)

Amdt. Bill. 1985

Madam Vice-Chairman, there is statement made by one of the hon. Members about sycophant judges, A reference to a recent judgement the Supreme Court has also been made to in the House. I have read in the newspapers a statement by the Union Law Minister who was one of the undisputed leaders of the Indian that we do not want sycophant judges and there are no sycophant judges. I am prepared to accept the statement of Mr. A. K. Sen, M. Sc. (Eco.) London, Barrister-At-Law, one of the leaders of the Indian Bar, that he does not want sycophant judges. But I am not prepared to accept his second statement that there are no sycophant judges in the Indian judiciary.

Supreme Court Judges

The High Court and

[The Deputy Chairman in the Chair]

Madam Deputy Chairman, aware of the constraints imposed by the Constitution on me. I shall con. constraints. fine myself to those shall not mention any names. only refer to 3 or 4 newspaper reports from which the House is entitled draw its own conclusions. If someone goes to a meeting of a Chamber of Commerce and openly declares that "When I delivered such and such judgement my conscience was pricking; but I did not have the guts to resign', what would be the reaction of public to such a statement? one writes to a Prime Minister on the Prime Minister's return to power flattering and eulogising letter, the contents of which age published in press, what would be the public reac-If someone who has taken an oath to the Constitution, goes to public meeting or a law seminar and says that under this Constitution, socialism will never be achieved without resigning his post, what would be the public reaction to such a statement?

My learned brother, Justice Baharul Islam, has advised restraint. I believe when he was in the Supreme Court, he tried his best to persuade them to observe restraint; but how far he has succeeded, he alone can say.

Some Members have said that there should be an increase in the strength of judges of the High Courts and in the Supreme Court. I have read the statement by the present Minister sitting here as well as one by the Union Law Minister, that the strength of the Supreme Court judges will be raised from eighteen to thirty. Madam, I may humbly submit to him, with

the due respect, that by increasing strength of the judges either in the High Courts or in the Supreme Court. you will not solve the problem You are unable to pay adearrears. quately even the existing judges von are thinking of appointing more judges for the purpose of reducing the If you are serious about rearrears. ducing the arrears. I am placing before you six points. Kindly make a note of these six points and you will see how the arrears are gradually reduced year after year.

Point number one: Introuce pretrial procedures as in the U.S.A. Point number two: Decentralise the judiciary. Point number three: Curtail the jurisdiction of the Supreme Court. Point number four. Constitute four national tribunals consisting of experts enjoying the status of the Supreme Court for trials of (a) tax cases (b) revenue cases (c) labour cases and (d) service cases. Point number five: Restrict the number of appeals available to a liti-Point number six: Make strict provisions for the grant of leave to appeal by the Supreme Court It is indeed a tragedy, astounding, that the trespassers on the footpaths of the city of Bombay have been grauted special leave to appeal to the Supreme Court and stay orders have been issued preventing the Government of Maharashtra from removing from the footpaths. If this is the way the Supreme Court functions, kindly take immediate steps to restrict their powers of granting special leave. With these submissions. I conclude.

उपसभापति : यादव जी, ग्राप बोलेंग कि विदड़ा कर लेंगे ?

श्री रामालन्द यादव एक तो मेरा टाइम पहले ही करटेल कर लिया श्रौर दूसरे को बुला दिया।... (व्यवधान)

THE DEPUTY CHAIRMAN: Please address yourself to the Whip. Your Whip has given the names and I am calling them accordingly. You address yourself to her.

The High Court and Supreme Court Judges

श्री रामानन्द यादव : उपमभापति महोदया, मैं इस विल का समर्थन करने के लिए खड़ा हुआ हु मैं यह दावा नही कर सकता कि जुडीशियरी के संबंध में भूछ बोल ग्रौर मेरा बोलना ग्रधिक इस पर महत्व भी नही रखता है । लेकिन चुंकि मैं देहात से श्राता हूं गरीब तबके का रहेने वाला हूं ग्रौर ग्रपने ग्रनुभव के ग्राधार पर इसके संबंध में कुछ कह देना उचित समझता हं, जैसा कि देहात के लोग फील करते हैं । म्राजकल ऐसा देखा जाता है कि जिन वकीलों की वकालत डिस्ट्क्ट कोर्ट में या लोग्रर कोर्ट्स में नहीं चलती है, वही लोग जडीशियरी में ग्राने के लिए बहुत उतावले होते हैं ग्रौर वे प्रेफर कर देते हैं इसलिए कि वहां उनको कु प्रैस्टिज मिलता है । जजेज ऐसा प्रेस्टिज है कि जिसको वह एक्वायर करना चाहता है ग्रौर र मझते हैं कि यह डंपिग ग्राउंड है ग्रौर वे ऐसे लोग हैं जो इंटैलिजेंट नहीं है। तो मैं यह चाहंगा कि ग्रन-इंटेलिजेंट पर्सनज का डंपिंग ग्राउंड जुडीशियरी को नही बनने देना चाहिए । स्राज जो जुडिशियरी में खामी है, इसका कारण है किं जो जजेज है वे काफी इंटेलिजेंट नही है।

उनके जो रिक्रूटमेंट है उनमें डिफेक्ट है। ग्रब कहा रिक्रुटमेंट मे डिफेक्ट है उस पर मैं कुछ कहंगा । लेकिन श्राप यह भी देखेंगे कि जिन वकीलों की वकालत अच्छी चलती है, उनका काफी इन्गेजमेंट रहता है, वे कभी जज नही बनना चाहते, कभी सप्रीम कोर्ट के जज नही बनना चाहते, वे चाहते हैं कि इस वक्त वे यहां है, वही रहकर भ्रच्छा पैसा कमाएं । मै यह मानता हं कि जजो के जो एलाउन्सेस हैं, वे बहुत कम है, उनकी सेलरी कम है, उनकी सेलरी बढ़नी चाहिए, उनके एलाउन्सेस बढने चाहिएं ग्रौर उन्हें ग्रधिक से ग्रधिक सुविधा दी जानी चाहिए ताकि वे जल्दी से श्रपना जजमेंट दे सकें, उचित न्याय लोगों को दें सकें ग्रौर करप्ट न हो सकें।

ऐसा देखा जाता है कि जज कोर्ट में प्रधिक देर तक नहीं बैठते । केवल चार घण्टा बैठते हैं ग्रीर उठकर चले जाते हैं।

जितने सेलरीड परसन्स है, जिनका एपा-यंटमेंट चुनाव से, गवर्नमेंट द्वारा या किसी कमीशन द्वारा होता है, उसका समय निर्धारित है, लेकिन जज साहब के लिए उनके बैठने का कोई समय निर्धारित नहीं है, वह चार घण्टा बैठेंगे ।तो सरकार को इस पर विचार करना चाहिए कि उनको भी ब्राठ घण्टे काम करने की ब्रावश्यकता है । एलाउन्सेस का जहा तक सवाल है लिए में भी इसको बढाने के ग्रपने ग्रौर साथियों के साथ सहमत हं कि इन्हें ग्रधिक से अधिक सुविधाएं दी जानी चाहिए ताकि ग्रच्छा जजमेंट दें सकों, लोगों के हक में काम कर सकों ऐसा हम्रा कि एक मंत्री भी जज हए, ऐसा एक इंसटान्स मिला है श्रौर जब उन्होंने ग्रनुभव से देखा कि जो जज की हैसियत से उन्हें सुविधाएं प्राप्त हैं, वह मंत्री के बराबर नहीं हैं उससे भी कम है, उससे खराब हैं, तो उन्होंने रिजाइन कर दिया ग्रौर वहां से चलते बने। इसलिए म्राज जरूरी है कि उनकी एकोनोमिक हालत ठीक करने के लिए ताकि वे टेम्प-टेशन में न ग्राएं, करप्ट न बनें, उनको हर तरह की मुविधा देने की ग्रावश्यकता है ।

मान्यवर मैं चाहंगा जो जजो का रिऋट-मेट है उसमें बेसिस यह रहना चाहिए युमिनिटी का, एक व्यक्ति जो जज बने ज्डीसरी में श्राए, उसमें मानवता कितनी है, इसका भी विचार होना चाहिए। साथ कोमन-सेन्स कितना व्यक्ति मे कामन-सेन्स कितनी माला में है, यह भी देखना चाहिये साथ ही साथ यह भी देखना चाहिए कि वह सोशल जस्टिस के लिए कितना कमिटेड है, वह सोशल जस्टिस के लिए कमिटेड है या नहीं ? ऐसे व्यक्ति का चयन हीं होना चाहिए जिसमें सोशल जस्टिस के लिए भावना नहीं है साथ ही यह भी देखना चाहिये कि उसमें कंपेशन कितना है, वह लार्ज हार्टेड है या नहीं ? जो सबसे ज्यादा इंपोर्टेंट है, उसके बारे में भी देखना चाहिए कि जो डाय-रेक्टिव प्रिंसिपल ग्राफ स्टेट पालिसि है, उसके प्रति उसका कमिटमेंट है या नहीं।

The High Court and Supreme Court Judges

म्राज जितने जज हमारे म्राते हैं, प्रायः उसमें से म्रधिकांण वेस्टेड इंस्टरेस्ट के लोग हं, जो वह जिस क्लास से म्राते है, उस क्लास के हित मे जजमेंट देते हैं। वह समाज के हित मे जजमेंट नहीं देते, समाज के हित में जजमेट नहीं देते, सोसायटी के हित में जजमेंट नहीं देते, गरीबों के हित में जजमेंट नहीं देते।

ं ग्राज तक ग्रगर सुप्रीम कोर्ट में कोई जज ग्राया है, तो मैं हाथ उठाकर कह सकता हूं, दावे के साथ कह सकता हूं वि जस्टिस भगवती ही हैं, जिन्होंने निम्न क्लास के बारे में सोचा कि उनकी भी उचित न्याय मिलना चाहिए। तबका, जिसके पास पैसा नहीं है, जो श्रामे बढकर जजमेंट खरीद नही सकता, प्राप्त नहीं कर सकता, उसके लिए उन्होंने लीगल एड की व्यवस्था की और वह वराबर से कहते हैं कि जुडिशियरी में सोसायटी-के प्रति कमिटमेंटे होनी चाहिए। ग्राज हिन्द्स्तान की जडिशियरी जो है, प्रगति में बाधक है। स्राप रोड बनाना चाहते हैं, इंटररिम इन्जेक्शन लेकर चले जाइये ग्रापके खेत से रोड नहीं निकलेगी। जमीदारी उन्मलन हुन्ना, तो चले सुप्रीम कोर्ट में ग्रौर स्टे-ग्रार्डर ले ग्राये ग्रीर जमींदारों ने जितनी जमीन भ्रपनी जमीन का बदोबस्त करने लगे। प्रिवीपर्स का सवाल उटा, तो वहां भी लोग स्त्रीम कोर्ट में चले गए। अब आप देखियेगा, यह दंबई मे जाकर एस्कोर्ट के मालिको ने क्यों केस किया? क्यों नहीं इन्होंने केस किया? यह बड़े जो उद्योगपति है, इनके लिए जजमेंट सस्ता है, हाई कोर्ट, सुप्रीम कोर्ट कहीं भी चले जायें इनके मन के न्ताबिक जजमेंट इन्हें मिल जायेगा। इसलिए ग्राज जरूरत है कि इन वातों पर भी विचार करना चाहिए कि समाज के लायक जजमेंट देने वाले व्यक्तियों का ही चयन होना चाहिए इन पटों पर।

महोदया, पुराने जमाने में समर वैकेशन जजों के लिए होता था दो महीने भ्राज भी दो महीने का होता है। सबके लिए एक महीने की छट्टी होनी है, इन के लिए दो महीने की। समर दैकेशन जज होते हैं, यह वैकेशन जज नहीं हारवैस्टिंग जज होते हैं। जितना वेल वगैरह लेना हो सुविधा से मिल जाएगा चाहे कोर्ट हो, चाहे सुप्रीम कोर्ट हो। इस तरह की व्यवस्था नहीं होनी चाहिए।

(Conditions of Service)

Amdt. Bill, 1985

सुप्रीम कोर्ट के जज रिटायर करेंगे 65 वर्ष की उम्र में जब कि हाई कोर्ट के जज रिटायर करेंगे 62 वर्ष की उम्र में। क्यों नहीं दोनों की समान कर देते। उचित होगा कि दोनों की समान कर दें।

ब्राज सुप्रीम कोर्ट ग्रौर हाई में काफी कैसेज पेंडिंग पड़े हुए है। 21~ 12-84 को इसी सदन में जबाब हुए मंत्री जी ने बताया कि सुप्रीम कोर्ट में 5,48, 891 कैंसेज पेडिंग है ग्रीर कन्ट्रीज के हाई कोर्टस में इसी तारीख को 8 लाख कैसेज पेंडिंग है। जब चार घंटे बैठेंगे तो कैसेज बहेंगे ही। इस में वकील लोग भी दोषी है। वकील दस कोर्ट में केस ले लेंगे ग्रौर वहां जाकर कहेंगे, रूक जाइये, डेट दे दीजिए, मुझे दूसरे कोर्ट में जाना है। वकील लोग क्या करते हैं? दो-तीन क्लाइन्ट्स से ब्रीफ ले लिये श्रौर जो सब से हाईएस्ट देगा उसी के लिए जायेंगे बहस करने के लिए बाकी लोगों को छोड़ देंगे। बाकी लिटिगेंट्स भरें। सरकार को इन बातों पर विचार करने की ग्रावश्यकता है कि पेंडिंग केसेज के विषय में क्या करना चाहिए। कोई रास्ता निकालिए पहले सिविल केस जितने होते थे उन में लोगों के मर जाने के बाद जजमेंट होता था। बेतिया का केस चल रहा है, ग्रभी तक चल रहा है, न मालूम उसका हेयर कब डिक्लेयर होगा। दौ-तीन ब्रादमी मर गये, चौथा मरने वाला है, शाही जी।

एक छोटी सी बात बताता हूं ग्राज सुप्रीम कोर्ट ग्रौर हाई कोर्ट जज हर मामले में इन्टरिफयर कर जाते हैं स्त्री ग्रौर पुरूष के झगड़े में भी जजमेंट दे देंगे। कोई चीज लेजाईये श्री रामानन्द यादवी

सीधा ब्रार्डर मिल जाएगा। मैन्यूफैक्वरम को ब्रिधकार है कि किसी व्यक्ति की अपने कोटा में से कोई चीज दे सकता है जो वह पोड्यूस करता है, माल का प्रचार करने के लिए गिफ्ट दे सकते हैं जैसे मैडिसिन्स के एजेट दिन-राह देते फिरते हैं।

श्रो सत्यप्रकाश मालवीय यह विषय सब जूडिस है जिस पर माननीय राम ान्द जी बाल हो है, यह सुशीम कोर्ट के ब्रागे पेडिंग है इप पर वह बोल नहीं सकते।

श्री र।मानन्द यादव: मैं उस पर कहना नही चाहता। मैं यह कह रहा हूं कि केसेज पेंडिंग नही रहने चाहिएं। पांच हियरिंग के बाद डेट दे दिया गया— एयर इंडिया को दे दिया श्रीर यह कहा कि पांच हियरिंग बाद में करेंगे। मैं चाहता हूं कि हियरिंग जल्द से जल्द हो। जो कन्ज्यूमर है उस का 50—55 हजार सस्ते रेट ग्राफ इन्टरेस्ट पर पड़ा हुग्रा है। मैं समझता हूं कि यह मामला पेंडिंग है, पेंडिंग नहीं रहना चाहिए।

महोदया, ऋाप देखेंगी कि सुप्रीम कोर्ट के जज लोगों को श्रपनी स्टेट में नही रहना चाहिए। ग्राज कल जातिवाद का समय है, धर्मवाद का समय है ग्रीर रीजनलवाद का समय है। तो ऐसा देखा गया है कि अपने स्टेट मैं जब कोई हाई कोर्ट का जज रहता है तो निश्चित रूप से उस के रिलेशन्स या उस की जाति के लोग ग्राते हैं ग्रौर उसको इंफ्लूयेंस करते हैं ग्रौर उसके चलते बदले जाते हैं। इसलिए जिस स्टेट का वह जज हो उस को उस स्टेट मे नहीरखा जाना चाहिए । मुझे याद है दक्षिण भारत के एक चीफ जस्टिम पटना हाई कोर्ट में थे। वे इतने प्यारे वहां हो गए थे कि जिसका कुछ कहना नही। पता नहीं क्या नाम था उनका। तो मेरे कहने का मतलब यह है कि दक्षिण के जज बिहार में गए ऐंड देय र ही वाज वैरी मच लब्ड इसी तरह से ग्रगर बिहार के दक्षिण में जायें तो हो सकता है

कैन वेरी मच इंफ्ल्येंस दि पीपुल देथर। इसलिए जरूरी है कि जजेज को अपने स्टेट में नहीं रखा जाना चाहिए और उनको दूसरे दूसरे स्टेट्स में ही रहना चाहिए।

उपसभापति : यादव जी ऋष जुपा कर समाप्त करिये ।

श्री रामानन्द य दव : हाई कोर्ट के जजेज अपने स्टेट में रहते है तो अपने रिलेशन्स और वाल वच्चों का कि हिंदी है तो अपने रिलेशन्स और वाल वच्चों का कि हिंदी है में प्रेक्टिस के लिये बुला लेते के आज कल नौकरी तो आकाना को नहीं और हम लोग जो दिही है वे वे है उन को इंगेज कर लेंगे तो जब उन के पास केस जाएगा तो आसानी से वेल हो जायगी या आसानी से जल्दी ही जजमेंट हो जायगा । तो ऐसा नहीं होना चाहिए । उनके लड़कों को, उन की डाटर्म को या उन के नियर रिलेशन्स को उन के कोर्ट में प्रक्रिस करने पर रोक लगा दी जानी चाहिए।

वैकेंट पोस्ट जितनी है उन के लिए सरकार ही दोषी है। ग्राज क्यों नहीं उन पर जजेज की वहाली की जाती हैं? उन पर जजेज की वहाली कर दो जाय। यह बहाना किया जाता है कि काम बहुत है लेकिन जजेज नही है। विरोध के लोग ग्रीर हम लोग भी कहते है पोस्ट खाली क्यों रहती है। इन को जल्दी ही भरा जाना चाहिए।

ग्राखिर में में यह कहना चाहता हूं कि ग्राज जरूरत इस वात की है कि साशल जिस्टस हो । ग्राज लोगों का विश्वास जुडिशियरी में घटता जा रहा है । इस लिए ग्रावश्यक है कि गरीब तबके के लोगों को जजेज बनाया जाये । पिछडी जाति, ग्रादिवासी, मुसलमान, किश्चियन ग्रादि में से हाई कोर्ट के जजेज बनाये जायें । ग्रापर ग्राप सचमुच में चाहते हैं कि देश वासियों को न्याय मिल सकें तो ग्राप को यह करना होगा श्रीर यह एक बहुत बडा कदम होगा। ग्रापर

भ्राप यह सोच कर चलेंगे कि पिछड़े। जाति के लोग, होरजन, ट्राइवल्ड, मुस्लिम्स या किश्वियन: ने से डिस्ट्विट कोर्ट और हाई कोर्ट के जज़ज़ का बतादा जाय तो वे लोग उन की यहा सा समस्यात्री की समझते है ब्रोर ड: लिए सहा न्याय दे सकेंगे। सरकार को इस बात पर गभीरता से विचार करना चाहिए क्योंकि इस से न्याय करने में मुविबा हुआ इस लिये कि वे उस की दिक्कतों की यहर हद तथ सनअते हैं।

इस सम्दों के साथ मैं इस बिल का समर्थन करका है।

SHRI E. R. BHARDWAJ; Madam, through you. I must express my thanks to all the speakers who have spoken on various aspects of improving the service conditions of the judiciary. 1 am again grateful to some of my seniors who have contributed substantially in saiding us on how we can get through the problem of clearing the arrears, how we can give speedy justice and how we can cut the costs of justice. I assure you, their suggestions will receive active consideration, and the results will be before you by the time we get back to you in the next session.

I especially thank Chief Justice Mitra who has been always kind to me, and here also he has been very can did and frank. His experience of judiciary has been indeed meticulous. fair and vidicious. I agree with him that the problem between two Judges lies between themselves and nowhere 50 lar as the Government is we have concerned. 3-00 p.m. highest regard for those who constitute the institution and those who run the institution.

The Judges when they address themselves it is their own problem—the Judges when they address the Members of the Bar, it is a problem between the Bar and the Bench.

Government only acts on certain suggestions which are made by the Members of the judiciary while in the conferences or otherwise. The weakness lies somewhere else. Therefore, the Government cannot enter into that area and correct it. Our hon. Member, Justice Mitra has been nice, has been very fair, when he pointed out that the weakness of judiciary is its own weakness. It has to be corrected by them. It is a problem between brothers and brothers and when they fight outside we need not intervene. So, with that view I urge that this is a controversy which is very, very delicate and we should not discuss it in this House, because the judiciary is an institution which is highly respected by the people and that respect flows even today. So, more we discuss about judiciary in Parliament, it causes more harm to the institution.

I always have restraint; sometimes I am provoked. I frankly when somebody says something, I am naturally provoked. But I restrain myself because I belong to that profession which compels me to have restraint. Therefore, when I say judiciary is an institution, it cannot be educated with any other institution.

The Executive, the Parliament—the Legislature as we called it—and the Judiciary are the three pillars of the State which essentially must work in harmony. That is the guideline on which we are working. Then speaking for myself, we have been trained in a tradition in the Bar that when comments flow from the Bench, we ignore them, because we find the moment we will have the opportunity to address the Bench, the Bench will have to correst itself, because that is the question of conviction between the Bench and the Bar. We have always heard comments from the Bench, when we started out submissions before the Bench, as if we had no case. And I am proud to say that when we come out of the court, we have won the case, So, fortunately that is the tradition with which we are working.

[Shri H. R. Bhardwaj]

The High Court and

Supreme Court Judges

before the the question Today House is to consider a little increase in the conveyance allowance of Judges. I frankly concede that by itself, is nothing, because increasing the conveyance allowance from Rs. 300 to Rs. 500 itself would not be of any consequence at all. But I may also inform the House that the payment of various allowances to the Judges has always been considered from time to time at various stages. Each allowance is by itself nothing not is a part of what they should be paid. But, hon, would kindly appreciate Members that in addition to their salaries under the Constitution, the Government has been paying them Rs. 2,250 as dearness allowance. Perhaps hon. Members—Justice Mitra and Justice Baharul Islam might not have got this allowance, because it was effected only in 1984. Now, the Judges of the High Court as well as of the Supreme Court without any distinction are being paid Rs. 2,250 as dearness allowance, because now their service conditions have been tagged with the bureaucracy and the Secretary to the Government. Whatever increases are effected in their salary or emoluments that has been paid to Judges also. If we take the salary of the Chief Justice of the Supreme Court which is Rs. 5.000 plus Rs. 2.250 DA, it comes to Rs. 7.750 Then, we have to pay Rs. 500 per month towards sumtuary allowance. In addition to this, we have also to pay Rs. 500 per month towards conveyance allowance. Then, we have to give him a free furnished house everywhere in Delhi: every Judge is enjoying this facility. There is a Supreme Court pool of their houses. I feel, they are the best houses, which are being given to the Supreme Court Judges. Then.

SHRI SANKAR PRASAD MITRA: What about Delhi High Court Judges?

SHRI H. R. BHARDWAJ: The Delhi High Court Judges are also getting houses. In addition to this, the Sup-

reme Court Judge are being paid present As. 2,400/- per year towards water and electricity chargess. Similar to the conveyance allowance proposal. the Conference of the Supreme Court Judges also proposed into Rs. 500 p.m. That matter is also engaging our attention and I have nersuaded the Works and Housing Ministry, which was relutent to agree it. Now they have changed their decision and we are trying to get that through. The Finance Minister been very kind on this issue. We are persuading that the Leave Travel Concession facilities also should be libe. ralised. The judges must travel with their family members where er they go back to their homes once a year. This is what the judges themselves told us. When we got into the Covernment, we met all the judges and our Prime Minister was so gracious. When the Chief Justices assembled in Delhi, he was on an election tour and from the election tour he came and organised a dinner for all the Chief Justices and Judges of the Supreme Court. There we had the opportunity to discuss their emoluments and all matters connected with their service conditions. Madam, I may assure you that all these issues were told to us. One was about the conveyance allow-They said, "Our resolution is pending. Why don't you implement it?" Okay, done. Next, they said that nowadays Rs. 200 for water and electricity charges was nothing. We asked them how much we should raise it. They said, "A Cabinet Minister gets Rs. 500. You can equate us with Ca-Ministers." Okay. The next binet moment I got in touch with the Justice Department and got it done. And I persuaded the Finance Minister to agree to it. Then they said, "When we go back to our homes during stmmer vacations, our children have to travel separately." We have persuaded again the Justice Department so that the entire lot of dependents can travel with the judges. After that, there is nothing more. But even then my Minister was nice and he said, "No, we will again assemble in a simi-

we will invite lar conference where Chief Ministers. Ministers and Chief Justices of all the States and we will discuss this issue of the judges' service conditions comprehensively", as has been suggested by the Members instead of piecemeal legislation. how can I retain this Bill because this is what they said, "You must implement it". I brought this Bill at the first Cabinet meeting which I attended and said that this must be passed at the first meeting. That was done. But I have not brought the other two provisions because they do not require any amendment of the statute. For raising the electricity and water chargese, we need not amend any law. We will be paying them Rs. 500. We have agreed to it. So it is not that we are not looking into their service conditions. I am proud to say that we have the finest relations with the judiciary today and no judge is disagreeing with this proposition that the Government is sincerely trying evolve some solution about the service conditions. The question is when I bring some legislation on this issue, if I bring more. you will say, "Why are you giving so much to the judges?". I have brought this proposal which is very simple, which the judges wanted. It has been delayed no doubt. It has been delayed substantially and nowadays the inflation in petrol cost is so much. . . (Interruptions) Either you implement it or you don't implement it. How can I answer as to what happened in 1983? I am telling you that we have brought this within three months of our taking it This is what I am telling you. They said, "Don't wait for the future. We can discuss it. Now you implement whatever is before you." judges met us in the month of March or April only. Now it is before you in May. Where is the delay? Again we have assured them that keeping in view the conditions of our country, the judges have to be treated separate-Iv as an institution. I have started with that. Therefore, there is absolutely no discontentment among jud-

The High Court and

Supreme Court Judges

their service conditions. ges about They are quite satisfied. The moment we get any suggestion from them, we act quickly on that because, as I said, we are trained in that tradition that the harmony between the executive, the judiciary and the legislature should be complete so that better results can come.

(Conditions of Service)

Amdt. Bill. 1985

Now, the other aspect which has been said-I do not know on what basis-is about the transfer of Chiet Justices, It only started with K. B. N. Singh's transfer. There it was said that the Chief Justice was being transterred without the consent of the Chief Justice of the Supreme Court. Everybody who has some interest in the functioning of the judiciary knows that this case was heard by seven judges and it was found that the Chief Justice assented to the transfer of K. B. N. Singh to Madras. Thereafter 1 have checked up every case. I spoke in the other House and I am speaking here, we have taken every care that when a Chief Justice is transferred, the concurrence of the Chief Justice as envisaged in the Constitution of India, has been obtained. And once a constitutional requirement has been fulfilled, nobody can criticise it...

SHRI SANKAR PRASAD MITRA: The Constitution does not require concurrence. The Constitution requires consultation. Your statement in the Lok Sabha was that it was done in concurrence ...

SHRI H. R. BHARDWAJ: I am outting it a little more explicitly. It was with consent, not even concurrence, and express consent, written consent. Every case has been referred to him. Only when he has agreed then it has been implemented. I am subject to correction and in all humility I say that this is being followed in every case. That is how transfers are sometimes delayed. Otherwise by now all transfers should have been effected. I am aggrieved that some boot five judges have not been transferred. But [Shri H. R. Bhardwaj]

you cannot transfer a judge simply by way of punishment, simply because you do not like him. That should not be the attitude. There should be a uniform policy. That policy was put before the Court itself and the Court laid down guidelines and those guidelines were accepted by the Government for the purpose of transfer of Chief Justices and those guidelines are always before us whenever we get a proposal for transfer of a Chief Justice. The first thing we try to do is that the Chief Justice of India must concur or must consent. I was only thinking whether they had gone by consultation. No. It was concurrence and assent, express assent. All these cases have been accepted by the Chief Justice and there has been no divergence or deviation from the policy. Then where is the occasion for criticism? This is a fallacy which must leave now. When we speak the House, we must have some sense of responsibility. If the Government is doing something wrong, I will welcome the criticism and subject to correction I will stand before you and concede that there is something wrong. But when nothing is wrong and the policy has been accepted by the Court. then you have no business to criticise The Supreme Court laid down the guidelines, not the Government, not the Chief Justice alone. The Supreme Court laid down the guidelines 4:3. It the Court is divided, I am not to blame for it. There is a decision of the Court and that decision has guided us always. Once the Court gives a decision, you may not be satisfied with it, I may not be satisfied with it is the law of the land. The Supreme Court is the final court. Therefore, these are the features which are guiding us for transfer of Chief Justices. Some **p**eople may have difficult $_{
m v}$ with this policy. Some people may not like because, after all, when some Chief Justice serves certain vested interests, naturally they would not like this policy. For example, there was an accusation, there was an open accusa-

tion, that the Chief Justices belonging to particular States, favour their communities. That question has been disseveral seminars; several cussed in Bar Association resolutions were passed; there were complaints. Now this policy of transfer of Chief Justices has worked very well. Whenever a Chief Justice goes outside, he acts more independently than when he acts in his own State when he has to act under certain restraints and pressures of the local people. But now this policy of transfer has worked very well and we have no complaints from the Chief Justice who have gone to other places. But if it does not work, we not hesitate to look into it again. But so far it has worked very well and this policy has to be implemented in full; we are committed to it and we will assure you that by the next Session all Chief Justices will be from outside in each High Court. an assurance I am giving.

(Conditions of Service)

Amdt. Bill. 1985

Then, something has been said about the materiary. It is a constitutional ent that the judiciary must be independent. A judiciary committed to anything else except the Constitution is no judiciary at all because it is subservient to something. Judiciary has to be the pillar of strength to the Constitution because it is the custodian of the Constitution. The judges take oath under the Constitution. they should be committed to protect and uphold the Constitution. I do not know why there are apprehencions that some judges do not follow that policy. And if somebody does not follow-they are also after all human beings—if somebody serves himself and not the Constitution. then we should not ridicule the whole institu-Our judiciary, Madam I am. proud of it has stood the test of time. The law speaks the same language. whatever be the times, whatever party may be there, whatever form of Government may be there. The law speaks the same language and it has been there and we have seen it. The judi-

Supreme Court Judges ciary has stood the test of time. The only thing is that our judicial process has gone wrong somewhere. Today, delays are there, arrears are there and costs of litigation are there. I wish the House had guided us on these things because if there are arrears, it there are delays, however highly paid the Judges may be, the people will not be satisfied. We have to sit together to find ways and means to see how we can make justice closer to common man, how beneficial it can be made to the common man, how it can be made to serve the aspirations of under-privileged. those who are those who have not been treated well in the past, of those who have certain rights, but who have been denied those rights because the laws have not servthis is ed their purpose. and Socialogistic anxiety and it is the concept of justice which we should be Concerned with because there has been a change in the judiciary, in the Bar, and in the laws themselves. We are committed to serve the under-privileged, the poor, the Girijans, the Harijans those people who are Bapu's dreams, and we are committed to serve them and I hope the House will join with me when I say that these problems are to be grappled with. For that purpose, Madam. I again remind you, we have already decided that we would sit with the Chief Justices, the Chief Ministers. the Law Ministers of the States, etc. to discuss with them because lower and the subordinate judiciary forgotten in has always been country. People only say, "My Lord," etc. But they are not true. The real justice is done at the subordinate people who courts' level and those cater to the needs of the common man are forgotten most of the time. people who serve as Munsifs and Magistrates and District Judges, to that level, do not get really what is their due. I have gone round and seen the courts and there are not good courts and there are no facilities for the Judges to travel comfortably or to sit comfortably to decide cases. This

The High Court and

our attention. But the problem again is that it is a State subject and the lower judiciary, the subordinate judiciary, is not with us. We are meeting the Chief Ministers and the Chief Justices to see that the lot of the judi-Again, I would ciary is improved. remind you-I am proud to remind you, Madam-that there was a problem with the Delhi judiciary in 1977-78 and there was a procession. When we came to power in 1980, I saw to it-I was not a Member of Parliament then, but I was an advocatethat all the demands of the Delhi judiciary were met because they come under the Union of India and Delhi judiciary is a model judiciary and they are perhaps the best paid in the country and their case was followed up and we are trying to take up this issue with the other States also and we will persuade them and tell them, "You look after your judges properly. You give them the housing facilities.". I say this because some States have adequate number of courts and some States have adequate number of houses for their judicial officers, but others do not have this facility because, when we send them funds, the use them for other Chief Ministers them for their projects. We send courts, but they use the funds for some other buildings. We are trying to see that these earmarked funds are used only for the purposes of courts. So, for this purpose, we are requesting even the Prime Minister to intervene in the matter because, after all, the subordinate judiciary is the real backbone of the judiciary is the real country. After all, how many Supreme Court Judges are there? About 18. Court Judges are How many High there? There are about 300 to 350 High Judges. But it is only Subordinate Judges who are directly in touch with the masses. How many Munsifs, Magistrates District and Judges are there? There are many and they are directly in touch with the people and they have to be protected and, for them, I wish you all had spoken and we would have created an atmosphere in which the State Gov-

may be one of the things which need

The High Court and

Supreme Court Judges

ernments would be compelled to take measures for their benefit. I am proud to say, Madam, that the process of judicial reforms will be set in motion soon. We have said so in the President's Address and I can assure you, the next Madam that within months or three months, a Judicial Reforms Commission will be working in this country. We will give them a time-bound programme and tell them that within a particular period of time they have to tell where the snags are in the judicial system. They have to see where the procedures need to be amended. Justice Mitra was when he said that you must have a sort of pre-trial litigation. I have gone through all the States. I have gone to the U.K., U.S.A. and I found that most of the litigation is sorted out between the lawyers themselves, only a crucial issue is put before the There is plea bargaining in the criminal administration of justice in the United States. The public prosecutor, because he is the Attorney-he is elected-has certain powers to compound an offence with a man, and he can be let off.

SHRI SANKAR PRASAD MITRA: State courts and federal courts.

SHRI H. R. BHARDWAJ: These provisions can be borrowed. But question again is, in a country like ours which is highly democratised where you have to scrutinise everything, judicial reforms cannot be introduced by the Executive decision. We have to take suggestions from Judiciary itself, and a Supreme Court Judge will go into it. I assure you that after these suggestions are made, we will see to it that the Judges and we sit together with the Chief Ministers and then decide how the Subordinate Judiciary has to be treated. how their emoluments can be improved, how we can cut short the procedures, and how we can provide legal aid.

Now, legal aid Institutions suffered a setback from 1977 to 1980. But we have restored it, because up to 1977 we had started a big movement in the legal aid process. Mr. Dhabe with me in those days. We had gone around the whole country. ₩e what momentum it had gained. it suffered a set-back because it was abandoned by the Government then. But we have started it again. Justice Bhagwati has done a good work There is legal aid education, this. and

SHRI SANKAR PRASAD MITRA: You can consult the Judiciary here.

SHRI H. R. BHARDWAJ: We only suggesting that all these issues the Judiciary must suggest to the we act on them. Executive before The legal aid system is a commitment. How do you you ensure equality before law when you do not have anything for the poor, when rich persons can get Rs. 2000 crore stay from the Supreme Court? Today you say that there is a committed Judiciary. If the Judiciary had been committed, Government revenues to the extent of Rs. 2000 crores would not have been stayed by the courts. Where do we pay from? We have to pay from the Treasury and the Treasury has no money to pay them adequately, unless they remove all these enags from them. It is the courts which have stayed Rs. 2000 crores, not the Executive. So we have to rationalise these issues. If we bring some suggestions, it is always with an open heart, with that sense of respect, to the Judiciary. with that sense of high regard the judicial institutions. And, mind it, no lawyer has abandoned his practice to get more money in the Judiciary. We know when we leave our practice and we go to politics or the Judiciary, it is with a sense of service to the country, because those judges are no longer there who came from the ivory towers and became judges. Today you have got 3 lakh advocates in the country, and out of that 80 per cent come from the lower strata of

society, and they have commitment to the society. You may say that there are no quality judges. But I know there is nothing like that, quality judges or non-quality judges. A judge is a judge. Once he has been appointed, he knows the law. The basic features of the Constitution he should The basic, fundamental criknow. minal and civil jurisprudence he must know. What else should he know? I am grateful to Mr. Jaswant Singh who said there is complexity of law which confuses the whole thing. Why do you have laws which are complex? You see to it, where there is complexity of law this is removed. Why should there be different interpretations? Art. 368 was interpreted by some judges differently at different points of time. Either there is something wrong with the law or the court. What is the difficulty? But I tell you that the system will not be adequately represented in the country unless the common man participates. You that they are not quality judges, cause the poor people come from the poor strata of society. This is basic prejudice against them. But we have to remove this basic grudge. We may be criticized for some time: you do not bring the Bombay judge or the Madras judge or Calcutta judge...

The High Court and

Supreme Court Judges

SHRI B. SATYANARAYAN DY: What about the statement made by the Chief Justice, the present Chief Justice. I referred to this in speech. (Interruptions)

SHRI H. R. BHARDWAJ: Mr. Reddy, neither the Chief Justice is God, nor-Mr. Bhardwaj is God. The country and the nation will expect from you that the Judges should come from all stratas of society.

They should not represent only the elite of the country. You must know that 80 per cent of India lives in the We must give them villages. representation. They must participate in the mainstream. I have got tremendous rapport with the Chief Justice. He shares my view. The present judiciai system needs changes. We going to bring them. We are going to look into the grievances of the Judiciary and this is one of the measures which must be supported. Thank you, very much.

The THE DEPUTY CHAIRMAN: question is:

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions Service) Act, 1958, as passed by the Lok Sabha be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: take up clause-by-clause shall now consideration of the Bill.

The question is that Clause 2 stand part of the Bill. There is one amendment by Mr. S. P. Malaviya.

Clause 2 (Amendment of section 22B of Act 28 of 1954)

मालवीय श्री सत्यप्रकाश प्रस्ताव महोदया, मैं यह कि उच्च न्यायालय ग्रौर उच्चतम न्यायालय संशोधन विधेयक, 1985 (सेवा शर्त) कि:या संशोधन में निम्नलिखित ग्रथति :---

1. ''पट्ठ 1 पर, पक्तियां 5 से 7 के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाए, ग्रथत्ः--

> "2. उच्च न्यायालय न्यायाधीश (सेवा गर्न) ऋधिनियम, 1954 की धारा 22ख म, "तीन सौ रुपए प्रति मास" शब्दों के स्थान पर "एक हजार स्पए प्रति मास सरकारी. खर्च पर कार चालक" शब्द प्रतिस्थापित किए जाएं।"

The question was put and the motion was negatived

THE DEPUTY CHAIRMAN: The question is:

"That clause stand part of the Bill"

The question was put and the motion was adopted.

Clause 2 was added to the Bill.

THE DEPUTY CHAIRMAN: The question is that Clause 3 stand part of the Bill. There is one amendment by Mr. S. P. Malaviya.

Clause 3 (Amendment of section 23A of Act 41 of 1958)

श्री सत्पप्रकाश मालवीय . महोदया, में प्रस्ताव करता हूं कि उच्च न्यायालय प्रौर उच्चतम न्यायालय (सेवा शर्त) संशोधन विधेयक, 1985 में निम्नलिखित प्रस्ताव किया जाए, श्रथीत :——

2. पृष्ठ 1 पर, पंक्तिया 8 से 10 के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाए, ग्रथीत :---

> "3. उच्चतम न्यायालय न्याया-धीश (सेवा शर्त) अधिनियम, 1958 की धारा 23क में, "तीन सी काए प्रति मास" शब्दों के स्थान पर "एक हजार रुपए प्रति मास और सरकारी खर्च पर कार चानक" शब्द प्रति-स्थान्यत किए जाएं।"

The question was put and the motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

"That Clause 3 stand part of the

The question was put and the motion was adopted.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. R. BHARDWAJ: I move that the Bill be passed.

The question was put and the motion was adopted.

STATUTORY RESOLUTION SEEK-ING APPROVAL OF THE INCREASE IN THE EXPORT DUTY LEVIABLE ON BLACK PEPPER

THE DEPUTY CHAIRMAN: We shall now take up the Statutory Resolution.

THE MINISTER OF STATE IN 1HE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): Madam, I beg to move the following Resolution:

"That in pursuance of sub-section (2) of section 8 read with sub-section (3) of section 7 of the Customs Tariff Act, 1975, this House approves the Notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 148/ 85-Customs, dated the 7th May, 1985, published in the Gazette under G.S.R. No. 403(E) dated the 7th May, 1985, increasing the export duty leviable on black pepper to Rs. 3 per kilogram from the date of issue of the Notification, laid on the Table of the Rajya Sabha on the 7th May, 1985."

Madam, black pepper is specified under Heading No. 2 of the Export Tariff and the rate of export duty prescribed, therefor, has been Rs. 1.25 per kilogram. However, with effect from the 16th February, 1979, black pepper has been exempt from the whole of the customs duty leviable thereon. The FOB unit value realisation at that time was around Rs. 20 per kilogram.

International prices of pepper started going up by the end of 1983. The Government have been watching the trend of export prices for quite some time. The latest expert value realisation of black pepper has been around Rs. 40 per kilogram. Accordingly, the exemption from export duty has been withdrawn and black pepper subjected to an export duty at the rate of Rs. 3 per kilogram. This measure is expected to bring an additional revenue of Rs. 7.5 crores in a year.